

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH
O.A No.234 OF 2024/EZ**

IN THE MATTER OF:

Kishore Kumar Meher, aged about 54
years, son of Tribikram Meher,
Khairmal, Roxa, P.S.Manamunda,
Dist:Boudh.

... Applicant

-Versus-

State of Odisha and Others

... Respondents

INDEX

Sl. No.	Description of documents	Pages
1.	Affidavit re-filed by Respondent Nos.1,2 & 5.	1-5
2.	Annexure-1/A Series Copy of the enquiry report of the Fact Finding Committee.	6-85

CUTTACK

**BY THE RESPONDENT
NO.1, 2 & 5 THROUGH**

DATE: 26.09.2025

ADDL. GOVT. ADVOCATE

**Sri Debashis Tripathy
Addl. Government Advocate**

X

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH
O.A No.234 OF 2024/EZ**

IN THE MATTER OF:

Kishore Kumar Meher, aged about 54
years, son of Tribikram Meher,
Khairmal, Roxa, P.S.Manamunda,
Dist:Boudh. ... Applicant

-Versus-

State of Odisha and Others
... Respondents

**AFFIDAVIT FILED BY CIVIL SUPPLIES
OFFICER CUM DISTRICT MANAGER, ODISHA
STATE CIVIL SUPPLY CORPORATION,
BOUDH IN OBEDIENCE TO THE ORDER
DATED 16.09.2025.**

I, Shreenath Hansda, aged about 58 years, S/o late Nanda Kishore Hansda, at present working as Civil Supplies Officer cum District Manager, Odisha State Civil Supply Corporation, Boudh, At/P.O./Dist:Boudh, do hereby solemnly affirm and state as follows:-

- 1 That, I am working as Civil Supplies Officer cum District Manager, Odisha State Civil Supply Corporation, Boudh herein after referred to as the answering Respondent No.5 and have been duly authorised by the Respondent No.1 & 2 to swear this affidavit on their behalf.
- 2 That I have gone through the contents of the Original Application as well as the annexures appended thereto and

Pradipta Kumar Mohanty
**PRADIPTA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995**

Shreenath Hansda
dt. 26.9.2025
**CSO CUM DISTRICT MANAGER
OSCSO LTD.
BOUDH**

X

have understood the contents thereof. I am well acquainted with the facts of the case.

- 3 That in obedience to Order dated 16.09.2025, the Respondent No.2 has deposited to Rs.1000/- vide Demand Draft No.914212 and the copy of the same is enclosed herewith for kind perusal and the affidavit is re-filed before the Hon'ble National Green Tribunal on 26.09.2025.
- 4 That it is humbly submitted that in obedience to the Order dated 02.01.2025 passed by the Hon'ble Tribunal, the Fact Finding Committee was constituted comprising of District Collector, Boudh being represented by the Additional District Magistrate, Boudh, the Senior Scientist, Odisha State Pollution Control Board being represented by Dr. Satya Narayan Nanda and Central Ground Water Authority being represented by Sri Sambit Kumar Samantaray. The Fact Finding Committee visited the site on two dates i.e 18.01.2025 & 28.01.2025.
- 5 That, the present deponent was present at the time of enquiry.
- 6 That, the committee conducted a thorough enquiry on allegations and submit its report against M/s. Nav Kiran Enterprises Pvt. Ltd.-Rice Mill. The committee has drawn up its report on 28.01.2025.
- 7 That, after enquiry from all possible angle by exploring possible amenities, the committee has observed and recommended as under:

Shreenath Panda
 dt. 26.9.2025
 CSO CUM DISTRICT MANAGER
 OSCS LTD.
 BOUDH



PRADIPTA KUMAR MOHANTY
 NOTARY, CUTTACK TOWN
 REGD.No-ON-04/1995

X

- i) Increase the holding capacity of the equalization/collection tank of the ETP to hold an adequate amount of waste water generated from the unit.
- ii) The unit shall make arrangements across the boundary near ETP such that no waste water shall be discharged outside the premises.
- iii) The unit shall produce land conversion documents of the land being used for industrial purposes.
- iv) The unit shall dispose of its solid waste in earmarked areas inside the premises as per consent conditions.
- v) The unit shall install a Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater generated inside the premises.
- vi) The unit shall install a flow meter in all bore wells and also maintain the Logbook immediately.
- vii) The unit shall install a separate energy meter in the ETP and the reading of the energy meter will be submitted to the Board every month without fail
- viii) The unit shall utilize the entire treated wastewater for plantation inside the factory premises. The minimum land requirement will

Shreenath Hamed
 dt. 26.9.2015
 GSO CUM DISTRICT MANAGER
 OSCCLTD.
 BOUDH

PRADIPTA KUMAR MOHANTY
 NOTARY, CUTTACK TOWN
 REGD.No-ON-04/1995

X

be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required, the unit shall acquire additional land for plantation and utilization of entire waste water.

- ix) A green belt shall be provided at least 33% of the total area of the land acquired by the unit. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.
- x) The performance evaluation of the Effluent Treatment Plant shall be conducted by reputed institutes like IIT/CSIR and the annual report shall be submitted to the Board by end of the June for the previous financial year.

8 That, the copy of the enquiry report of the Fact Finding Committee, as stated above, is enclosed herewith as **Annexure-1/A**.

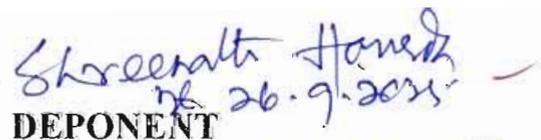
9 That, the present deponent is swearing this affidavit for himself and on behalf of the Respondent No.1 & 2.

10 That, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed therefrom.

Identified by


Advocate

Sri Debashis Tripathy
Addl. Government Advocate


DEPONENT

26.9.2025
CSO CUM DISTRICT MANAGER
OSCSC LTD.
BOUDH


PRADIPTA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

X

VERIFICATION

I, Shreenath Hansda, aged about 58 years, S/o late Nanda Kishore Hansda, at present working as Civil Supplies Officer cum District Manager, Odisha State Civil Supply Corporation, Boudh, At/P.O./Dist:Boudh, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed therefrom.

Verified at Cuttack on this the ~~26th~~ day of September, 2025.

[Handwritten signature]

Shreenath Hansda
dt. 26.9.2025
VERIFICANT
CSO CUM DISTRICT MANAGER
OSCSC LTD.
BOUDH



Solemnly sworn before
me by..... Shreenath Hansda
being identified by..... D. Tripathy Advocate
at Cuttack Town Dated..... 26/09/2025
P.K. MOHANTY, Notary, Cuttack Town
Regd. No. 04/1995

Inquiry report of the Fact Finding Committee on M/s. Nav Kiran Enterprises Pvt. Ltd., a rice mill, At- Padampur, Tukuda, PO- Nuapalli, Dist.- Boudh in the matter of O.A. No. 234/2024/EZ – Kishore Kumar Meher – Vrs. State of Odisha & Others

In obedience to the order dated 02.01.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in Original Application No.234/2024-EZ -Kishore Kumar Meher- Vrs- State of Odisha & others, the Fact Finding Committee constituted, comprising of the following members for enquiry and submission of its report on the allegations made in the Original Application through an affidavit within four weeks.

1. District Collector, Boudh or his representative not below the rank of Additional District Magistrate- Sri Aniruddha Padhan, OAS (SAG), Addl. District Magistrate, Boudh
2. Senior Scientist, Odisha State Pollution Control Board- Dr. Satya Narayan Nanda, Regional Officer, State Pollution Control Board, Sambalpur, Odisha
3. Central Ground Water Authority- Sri Sambit Kumar Samantaray, Scientist-D, O/o Central Ground Water Authority, South Eastern Region, Bhubaneswar, Odisha.

The Fact Finding Committee accompanied by other officials of the concerned department (**Annexure-1**) visited the site in question i.e M/s. Nav Kiran Enterprises Pvt. Ltd., a rice mill, At- Padampur, Tukuda, PO- Nuapalli, Dist.- Boudh, dated 18.01.2025 and 28.01.2025 as per the schedule fixed by the committee. A detailed inspection was made on the allegations reflected in the orders of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in presence of the Petitioner Sri Kishore Kumar Meher and the Director of M/s. Nav Kiran Enterprises Pvt. Ltd., Sri Niraj Kumar Kansal. A detailed observation was made on different allegations as reflected in the orders of Hon'ble N.G.T., E.Z., Kolkata.



Addl. District Magistrate
Boudh


Observations:

The following observations were made by the committee during the joint inquiry on order dtd. 02.01.2025,

Sl. no.	Points raised in the order dtd. 02.01.2025	Observations of the Fact-Finding Committee
1.	<p>The Applicant has filed the present Original Application seeking a direction to the Odisha State Pollution Control Board to revoke the Consent to Operate (CTO) granted to the Unit, Respondent No. 6, till the unit is fully compliant of the Consent to Operate (CTO) conditions as well as environment pollution control measures. It is alleged that</p>	<p>The unit was issued a show cause notice vide Regional Office, State Pollution Control Board, Bolangir letter no. 3104 dtd 20.09.2024 and subsequently issued a Direction of closure u/s 33A of the Water (PCP) Act, 1974 vide Regional Office, State Pollution Control Board, Bolangir letter no. 211 dtd 09.01.2025 for non-compliance of CTO conditions. (Annexure-2)</p> <p>The untreated wastewater generated from the unit was directly discharged to outside premises without any treatment. The husk ash generated from the unit was also disposed of outside the premises unscientifically. The officials of State Pollution Control Board visit the unit periodically and give directions to the unit when non-compliance was observed during the day of inspection.</p> <p><u>Details of CTE/CTO issued by the Board</u></p> <p>1. The consent to establish granted vide Regional Office, State Pollution Control Board, Sambalpur vide letter no. 1719 dtd 17.03.2021 for production of Boiled Rice, 81.60</p>


 Adil District Magistrate
 Boudh

<p>Respondent No. 6, M/s Nav Kiran Enterprises Pvt. Ltd. is a Rice Mill operating with production capacity such as Boiled Rice – 21 MT per hour; Broken Rice – 0.3 MT per hour; Rice Bran – 1.2 MT per hour and CPP (Husk fired) – 0.75 MW at PadampurTukuda, P.O. – Nuapali in the District of Boudh. It is stated that the Unit was granted the Consent to Establish (CTE) by the State Pollution Control Board, Sambalpur on 27.01.2022, and</p>	<p>TPD, Broken Rice 1.2 TPD, Rice Bran 7.20 TPD and CPP (Husk fired) 0.75 TPD. (Annexure-3)</p> <p>2. The consent to establish granted vide Regional Office, State Pollution Control Board, Sambalpur vide letter no. 252 dtd. 17.01.2022 for the production of</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Sl No</th> <th>Item</th> <th>Present capacity</th> <th>Additional Capacity</th> <th>Total Configuration after expansion</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Boiled Rice</td> <td>81.60 TPD</td> <td>462.4 TPD</td> <td>544 TPD</td> </tr> <tr> <td>2</td> <td>Broken Rice</td> <td>1.2 TPD</td> <td>14.8 TPD</td> <td>16 TPD</td> </tr> <tr> <td>3</td> <td>Rice Bran</td> <td>7.2 TPD</td> <td>40.8 TPD</td> <td>48 TPD</td> </tr> <tr> <td>3</td> <td>CPP (Husk Fired)</td> <td>0.75 MW</td> <td>-</td> <td>0.75 MW</td> </tr> </tbody> </table> <p>The above unit has applied consent to establish along with a consent fee of Rs. 6000/- vide online receipt no. 64934027 dt.14.01.2022 and levy on pollution charges (as the unit already made expansion during the day of inspection) of Rs 30,000.00 vide online receipt no. 273371372 dt. 17.01.2022. (Annexure-4)</p> <p>The unit was already made expansion during the day of inspection i.e. on dtd 17.01.2022. Therefore, consent to establish was granted after the deposit of levy on pollution charges.</p>	Sl No	Item	Present capacity	Additional Capacity	Total Configuration after expansion	1	Boiled Rice	81.60 TPD	462.4 TPD	544 TPD	2	Broken Rice	1.2 TPD	14.8 TPD	16 TPD	3	Rice Bran	7.2 TPD	40.8 TPD	48 TPD	3	CPP (Husk Fired)	0.75 MW	-	0.75 MW
Sl No	Item	Present capacity	Additional Capacity	Total Configuration after expansion																						
1	Boiled Rice	81.60 TPD	462.4 TPD	544 TPD																						
2	Broken Rice	1.2 TPD	14.8 TPD	16 TPD																						
3	Rice Bran	7.2 TPD	40.8 TPD	48 TPD																						
3	CPP (Husk Fired)	0.75 MW	-	0.75 MW																						


 Addl. District Magistrate
 Boudh

<p>Consent to Operate (CTO) was granted on 28.01.2022. It is further stated that in the Consent to Establish, Condition No. 2 specifically mentions that the Unit shall provide the land conversion documents for industrial use when applying for the Consent to Operate to the State Pollution Control Board but the Consent to Operate has been granted to the Respondent No. 6 Unit on the very next day of the issuance of the Consent to Establish without</p>	<p>3.The unit again applied consent to establish vide online id No.3985800 dtd 25.01.2022 for production capacities: Boiled Rice: 21 (twenty-one) MT Per hour, Broken Rice: 0.3 MT Per hour, Rice Bran: 1.2 MT Per hour and CPP (Husk fired) 0.75 MW (Total Configuration after expansion), After receipt the CTE application Regional Officer, SPC Board, Sambalpur requested to Civil Service Officer, Boudh vide letter no. 252 dtd 21.01.2022 for milling capacity of M/s Navkiran Enterprises, Boudh and CSO replied vide their Letter no. 251 dtd 24.01.2022 of office of the Collector and District Magistrate, Boudh, Civil Supplies Section the milling capacity of the above Rice Mill is 21 MT Boiled Rice per hour. (Annexure-5). After receipt of the production certificate from the Civil Supply Office, Boudh, Regional Officer (RO), Sambalpur granted consent to establish vide RO, Sambalpur letter no. 443 dtd 27.01.2022 for production capacities: Boiled Rice: 21 (twenty-one) MT Per hour, Broken Rice: 0.3 MT Per hour, Rice Bran: 1.2 MT Per hour and CPP (Husk fired) 0.75 MW (Total Configuration after expansion) which superseded the earlier CTE). (Annexure-6)</p> <p>4.The unit was granted consent to operate vide RO, Sambalpur letter no. 6495 dtd 15.12.2021 up to 31.03.2026 for Production of Boiled Rice: 81.60 TPD, Broken Rice 1.2 TPD, Rice Bran: 7.20 TPD and CPP (Husk fired): 0.75 MW. (Annexure-7)</p>
----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------




 Adh. District Magistrate
 Boudh

<p>the land conversion documents.</p>	<p>5. After getting the CTE expansion vide RO, Sambalpur letter no. 443 dtd 27.01.2022, RO, Sambalpur granted consent to operate upto 31.03.2026 vide letter no. 447 dtd 28.01.2022. (Annexure-8) for production capacities: Boiled Rice: 21 (twenty-one) MT Per hour, Broken Rice: 0.3 MT Per hour, Rice Bran: 1.2 MT Per hour, and CPP (Husk fired) 0.75 MW based on the Inspection Report dtd. 20.01.2022. (Annexure-9).</p> <p>The unit has not submitted land conversion documents when applied CTO to the Board.</p> <p>The detailed land schedule of M/s. Navakiran Enterprises, a Rice mill, at-Padampur, Vill-Takuda, Po-Nuapali, Dist-Boudh as follows.</p> <p style="text-align: center;"><u>Land Schedule-A</u></p> <table border="1" data-bbox="635 1165 1445 1891"> <thead> <tr> <th>Mouza</th> <th>Khata No.</th> <th>Plot No.</th> <th>Area in Ac</th> <th>Kissam</th> <th>R T</th> </tr> </thead> <tbody> <tr> <td rowspan="5">Padmapur (Tukuda)</td> <td rowspan="5">16/6</td> <td>1</td> <td>Ac.1.720</td> <td>G.B</td> <td>Navakiran</td> </tr> <tr> <td>2</td> <td>Ac.3.970</td> <td>G.B</td> <td>Enterprises PVT.</td> </tr> <tr> <td>4</td> <td>Ac.0.090</td> <td>G.B</td> <td>Ltd. through</td> </tr> <tr> <td>5</td> <td>Ac.0.340</td> <td>G.B</td> <td>Director Niraj</td> </tr> <tr> <td>7</td> <td>Ac.0.880</td> <td>G.B</td> <td>Kumar Kansal</td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td>S/O-Ram AbatarAgrawala Caste- MarwadiBasastan- Baragarh</td> </tr> </tbody> </table>	Mouza	Khata No.	Plot No.	Area in Ac	Kissam	R T	Padmapur (Tukuda)	16/6	1	Ac.1.720	G.B	Navakiran	2	Ac.3.970	G.B	Enterprises PVT.	4	Ac.0.090	G.B	Ltd. through	5	Ac.0.340	G.B	Director Niraj	7	Ac.0.880	G.B	Kumar Kansal						S/O-Ram AbatarAgrawala Caste- MarwadiBasastan- Baragarh
Mouza	Khata No.	Plot No.	Area in Ac	Kissam	R T																														
Padmapur (Tukuda)	16/6	1	Ac.1.720	G.B	Navakiran																														
		2	Ac.3.970	G.B	Enterprises PVT.																														
		4	Ac.0.090	G.B	Ltd. through																														
		5	Ac.0.340	G.B	Director Niraj																														
		7	Ac.0.880	G.B	Kumar Kansal																														
					S/O-Ram AbatarAgrawala Caste- MarwadiBasastan- Baragarh																														


 Addl. District Magistrate
 Boudh

		Total Plot =	5	Total Area- 7.00		
<u>Land Schedule-B</u>						
Mouza	Khata No.	Plot No.	Area in Ac	Kissam		
Bijapadar	24/38	184	Ac. 0.13 dec.	Gharabari		
		185	Ac. 0.50 dec.	Gharabari		
		186	Ac 0.35 dec.	Gharabari		
		188	Ac. 0.12 dec.	Gharabari		
		189	Ac. 0.61 dec.	Gharabari		
		191	Ac.0.12 dec.	Gharabari		
		192	Ac. 0.57 dec.	Gharabari		
		193	Ac.0.36 dec.	Gharabari		
		199	Ac.0.1.62 dec.	Gharabari		
		101/938	Ac.4.35 dec.	Gharabari		
		123	Ac.0.53 dec.	Gharabari		
		129	Ac.0.74 dec	Gharabari		
			Total AreaAc.10.00 dec			



 Addl. District Magistrate
 Boudh

		<p>In addition to this it is observed that there is a land conversion case (OLR 8(a)Case No.2-43/2021) for the change of Kissam Atta to <i>Gharabari</i> , Land schedule-A in the year 2021 where the existing Rice mill is established. During inspection, it is found that there is a gochar plot no.3, an area Ac.0.29 dec. which is surrounded by the plot No. 1,2,4,5 and encroached by Navakiran Rice Mill.</p> <p>In view of the above, the Revenue Inspector (RI), Dahya is instructed to submit 'G' form with against to the land encroached by the above said Rice Mill. Again it is observed that the overflow of water (disposal pond) may be disposed to the plot 655 (Kissam- Nala) pertaining to Khata No.129 (A A A) which is connected to the Bandhamunda Nalla of Mouza Sanadunguripali.</p> <p>In addition to that the R.I. Dahya is directed to collect the Royalty from the M/S Navakiran Enterprises Pvt .Ltd. against the pond formation at Plot No.192,193,199, (Kissam-G.B.) measuring an Area Ac.2.55 pertaining to Khata No.24/38 of Mouza –Bijapadar (excavation of earthen material).</p> <p>1.R.I. Report (Annexure-10).</p> <p>2.Sketch Map (Annexure-11).</p> <p>3.ROR Copy (Annexure-12).</p> <p>4.OLR 8 (a) Case No.43/2021(Annexure-13).</p>
2.	It is stated that the Consent to Operate	The unit has been granted Consent to Operate which has mentioned the husk ash generated is 6 TPD which shall be


 Addl. District Magistrate
 Boudh

<p>mentions that the husk ash will be generated at the rate of 6 tons per day which is to be preserved inside the plant and wastewater will not be discharged outside but it is alleged that the Consent to Operate (CTO) does not have any assessment of the quantity of wastewater generated and to be treated, it is also alleged that the Column for Waste Water quantity has been left vacant and it is alleged that the Consent to Operate has been</p>	<p>disposed of inside factory premises. On the day of inspection, it was found that the unit had disposed of a huge amount of husk ash outside the premises around 150 m away from the boundary of the unit without any soil covering.</p> <p>The wastewater generated from the unit has been mentioned in the Inspection report dtd. 20.01.2022 based on which the Consent to Operate was issued to the unit.</p>
---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------


 Addl. District Magistrate
 Boudh

	issued in a purely mechanical manner.	
3	It is further stated that on 18.01.2022, the District Manager, Odisha State Civil Supply Corporation Ltd., Boudh has signed Agreement with the miller, Respondent No. 6 to participate in the procurement, i.e. to lift the paddy from the purchase centre of the Civil Supply Corporation and for delivery of resultant CMR (Custom Milled Rice) at the Food Corporation of India godowns as per the food procurement policy of the	The Civil Supplies Officer, Boudh vide Letter No.251 dtd. 24.01.2022 intimated that the designated team has determined the milling capacity at the said Rice Mill is 21 MT boiled rice per hour. The office of the Collector & District Magistrate, Boudh, Civil Supplies Section issued "Show Cause Notice" to the Proprietor, M/s Nav Kiran Enterprises Pvt. Ltd. Vide Letter No.139 dtd.10.01.2025 (Annexure – 14) on the irregularities and directed to comply on the violating condition as mentioned above U/S 33A of "The Water (Prevention & Control of Pollution) Act, 1974 and amended thereafter to the concerned authority and till submission of a clearance report of the authority to make the industry functional, the unit is liable to disengage from the Paddy Procurement operation for the KMS 2024-25.

SV  
 Adm. District Magistrate
 Boudh

	<p>Government of Odisha. The Agreement mentions that the capacity of the unit to process Boiled Rice is 168 tons per 8 hours. It is stated that the Corporation should stop procuring rice from the Respondent No. 6 Unit since it is causing pollution and is operating in violation of the Consent to Operate Conditions.</p>	
4	<p>It is also alleged that the boiled rice production capacity of Respondent No. 6 is around 21 MT per hour in two shifts of 8 hours each which means</p>	<p>The unit has been granted Consent to Operate vide letter no. 447 dtd. 28.01.2022 from Regional Office, Sambalpur for Boiled Rice – 21 MT per hour. The rice mill unit is a batch process unit wherein the procured paddy during the year is processed in batches as per the delivery requirement of Govt. of Odisha. However, the Effluent Treatment Plant (ETP) shall be designed for full capacity. The milling capacity of the unit is 21 MT per hour. Considering 02 nos</p>




 Addl. District Magistrate
 Boudh

<p>that the per day capacity of the plant will be 336 MT and the water requirement for parboiling of paddy will be 544 cubic meters per day considering that the wastewater generation of the Unit is 1.3 cubic meters per ton. It is alleged that the Unit is extracting ground water at 9.9 cubic meters per day for which no permission is required and, in that regard, it has obtained a certificate from the Central Ground Water Authority on 13.08.2024. The</p>	<p>shifts of 8 hours each, the paddy processed is 336 MT, and in general, 1.5 Litres of water is required to process 1 Kg of Paddy. Therefore, 504 Kilo Litres of water is required to process 336 MT of paddy. Around 80% of this soaked water will be converted to wastewater considering evaporation and other losses, the wastewater generation capacity will be 403.2 Kilo Litres, the unit has installed an ETP of the name plate capacity of 500 Kilo Litres per day with the following civil units:</p> <ol style="list-style-type: none"> 1. Equalization/Collection tank – 4.4m x 4.4m x 3.9m = 75.5 m³ 2. Primary Clarifier – 4m x 3m x 3.9m = 46.8 m³ 3. Aeration tank – 9.45m x 9.4m x 3.9m = 346.4 m³ 4. Secondary Clarifier (Circular) – 4.8m (Dia) x 3m = 217 m³ 5. Lagoon – Ac 0.50 Dec <p>From the above figures, it can be known that the holding capacity of the collection tank is around 4.5 hrs which shall be equal to more than 8 hours (i.e. one shift)</p>
--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------


 Addl. District Magistrate
 Chandigarh

	<p>allegation is that the figure is misleading and false considering that the per day requirement of water of the plant is more than 544 cubic meters.</p>	
5	<p>It is further alleged that there are 2 Bore wells in the premises and ground water is being extracted without any permission from the Central Ground Water Authority. Allegation further is that the waste water is being discharged to the outside into the BandhamundaNalla which finally joins</p>	<p>M/s Navkiran Enterprises Private Limited. Padampur Tukuda, Nuapali, Manamunda, Boudh has got the NOC from CGWA for withdrawal of 9.9 cum/day of groundwater. As per the Consolidated Guidelines of MoJS dated 24.09.2020 (www.cgwa-noc.gov.in) published in the Gazette of India vide Notification number S.O. 3289 (E) or its Amendment Notification dated 29.03.2023 published in the Gazette of India vide Notification number S.O. 1509 (E), Micro and Small Enterprises drawing ground water less than 10 cum/day are exempted from seeking No Objection Certificate (NOC).The NOC that the unit has got was auto-generated. The NOC is valid subject to the following compliance conditions.</p> <p>(a) The firm shall install water flow meter on outlet points.</p> <p>(b) The firm shall maintain the logbook for withdrawal of ground water.</p>




 Addl. District Magistrate
 3-1-17

<p>with Mahanadi river at Nuapali about 2 km from the plant site.</p>	<p>The joint Inspection was carried out at the plant premise as well as in the surrounding area. It was found during the inspection that the PP has installed the digital flow meter and also maintaining the logbook and the withdrawal is found to be within the prescribed limit in the NOC.</p> <p>It has also been told to the Joint Inspection Committee members by the representative of the unit that the water requirement for the plant is met from 3 ponds (1 inside and 2 outside the plant premise) whose photographs are attached below:</p>  
-----------------------------------------------------------------------	-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

[Handwritten signatures]
Addl. District Magistrate
Boudh



Upon Inspection it was found that the Rice mill has drilled 7 Bore Wells in its premise out of which 2 BW's are fitted with Hand pump, 1 with Digital Flow meter and rest 4 are without any fittings (owing to negligible discharge). As per the Director of the rice mill the Bore well which is fitted with Flow meter is used exclusively for drinking and domestic purposes for the staff and employees (approximately 50 in number) residing in the plant premise which is fitted with a Digital Flow meter. However, upon inspection it was found that the unit has 7 Bore Wells in its premise out of which 2 Bore wells are fitted with the Hand pump, 1 with a Digital Flow meter and rest 4 are without any fittings (owing to negligible discharge). The owner of the unit was asked to install flow meter and also to maintain the Logbook in the remaining 4 Bore wells.

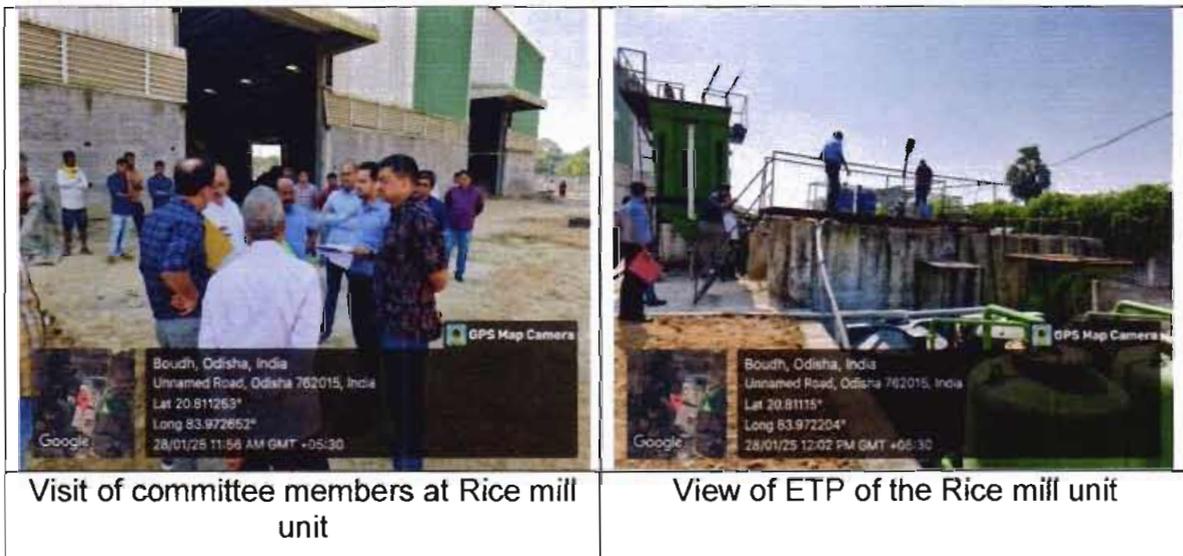
On the day of inspection, the ETP was also visited and it was observed that the ETP was in operation. On enquiry with the representative of the unit, he stated that the treated wastewater from ETP is kept in a lagoon which is being




 Addl. District Magistrate
 Roudh

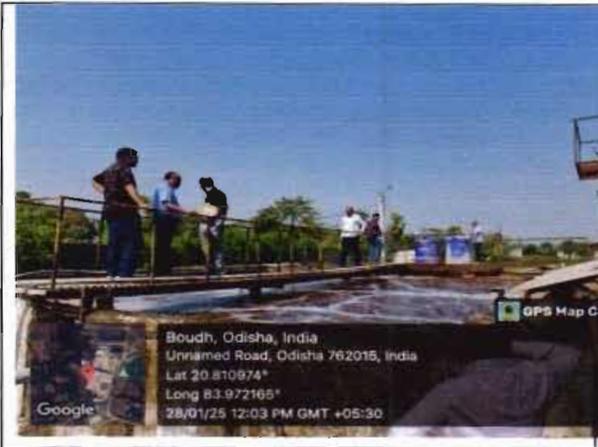
		<p>further used for irrigation and other purposes. It was observed that the lagoon was almost empty and there was a hole in the adjoining boundary of the premises where there is every chance of this treated waste water going outside the premises which ultimately goes to Bandhamunda Nalla which finally joins with Mahanadi River at Nuapali. The waste water generated from the unit was also discharged to outside premises which was observed through an inspection of Board Official on dt 28.08.2024. (Annexure-15) and dt 07.12.2024. (Annexure-16)</p>
--	--	------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

Some Photographs taken during the visit to the Rice mill unit






 Addl. District Magistrate
 Boudh



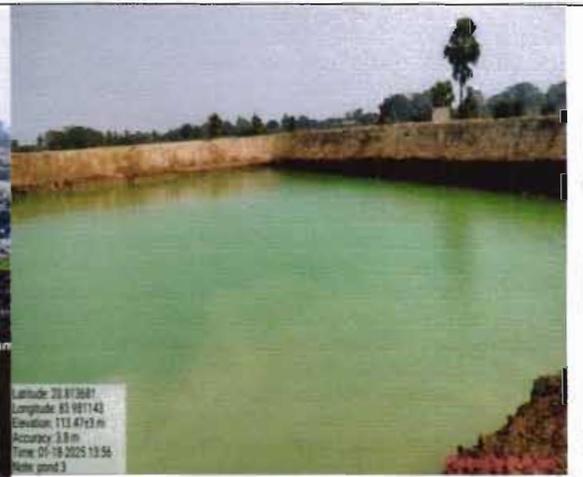
View of ETP of the Rice mill unit



View of the lagoon to store the treated wastewater from ETP



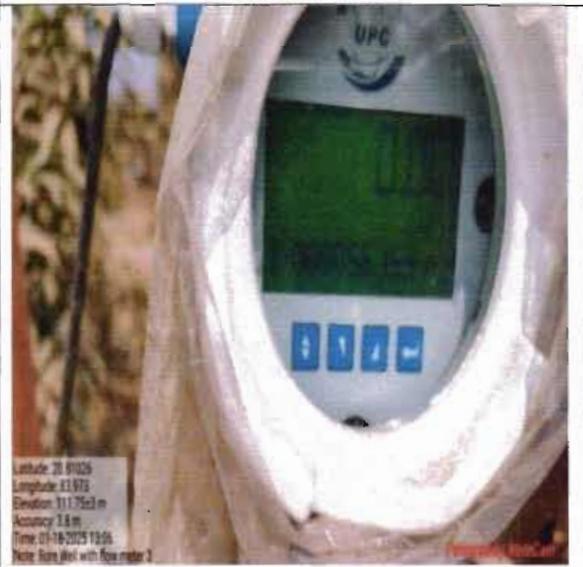
Husk ash being disposed of outside premises on own land of the Rice mill unit without soil covering



Pond with rainwater being used in the process at a distance of 300 m from the Rice mill unit



Bore well fitted with Digital Flow meter



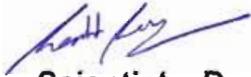
Bore well fitted with Digital Flowmeter


 Addl. District Magistrate
 Boudh

Recommendations of the committee:

1. Increase the holding capacity of the equalization/collection tank of the ETP to hold an adequate amount of wastewater generated from the unit.
2. The unit shall make arrangements across the boundary near ETP such that no wastewater shall be discharged outside the premises.
3. The unit shall produce land conversion documents of the land being used for industrial purposes.
4. The unit shall dispose of its solid waste in earmarked areas inside the premises as per consent conditions.
5. The unit shall install a Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater generated inside the premises.
6. The unit shall install a flow meter in all bore wells and also maintain the Logbook immediately.
7. The unit shall install a separate energy meter in the ETP and the reading of the energy meter will be submitted to the Board every month without fail
8. The unit shall utilize the entire treated wastewater for plantation inside the factory premises. The minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required, the unit shall acquire additional land for plantation and utilization of entire waste water.
9. A green belt shall be provided at least 33% of the total area of the land acquired by the unit. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.
10. The performance evaluation of the Effluent Treatment Plant shall be conducted by reputed institutes like IIT/CSIR and the annual report shall be submitted to the Board by end of the June for the previous financial year.

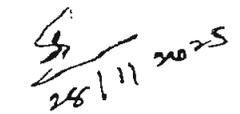
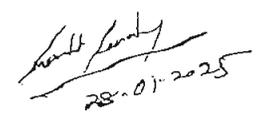
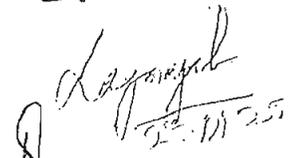
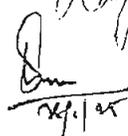
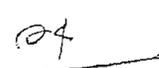
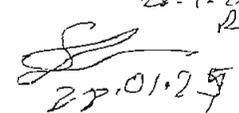
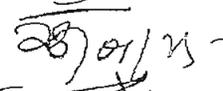

Regional Officer,
SPC Board, Sambalpur
Regional Officer
State Pollution Control Board
Regional Office, Sambalpur


Scientist – D,
CGWA, Bhubaneswar
 SCIENTIST-D,
 CGWA, Bhubaneswar.


Addl. Dist. Magistrate,
Boudh
Addl. District Magistrate
Boudh

NGT of No. 234/2024/E2

Dt. 28.01.25

Sl. No.	Name	Designation	Sign.
01.	Ch. Aniruddha Pradhan	Addl. District Magistrate	 28/1/25
02.	Dr. Satya Narayan Nanda	Regional officer, SPCB, SBP	 28/1/25
03.	Smt. Sankar Samantaray,	Sambit Samantaray, Scientist-D, CGWA	 28.01.2025
04.	Dr. Rakesh Panda	AEF, SPCB, SBP	
05.	Lagnajit Mishra	TdO, Boudh	 28.01.25
06.	Sarventu Kumar Jena	Dy. Collector	 24/1/25
07.	Panchaji Maichik	RI, Dabha	 28.01.2025
08.	Hemid K. Mallik	R.S. Boudh.	 28.1.25
09.	Saty Kumar Kama	SP, Pancha	 27.01.25
10.	Bimali Anjan Haldar	ADDL. CSD, Boudh.	
11.	Shreegath Hamele	CSD, Boudh	 28/01/25
12.	Kishu Kumar Mishra		 28/1/25

SA


Addl. District Magistrate
Boudh

ANNEXURE 2

Tel:9438883908
 Email: rospcb.bolangir@ospcbboard.org
 Website: www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICE, BALANGIR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 Koshal Chowk, Palace Lane, Balangir -767001

"By Speed Post/E-Mail"

No. 2.1) /III-CON(OPE)193/2021-22

Date: 09.01.2025

DIRECTION OF CLOSURE U/S 33A OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND AMENDED THEREAFTER

WHEREAS, you are operating a rice mill, At: Padampur, Tukuda, PO: Nuapali Dist: Boudh in the name and style of **M/s. Navkiran Enterprises** with valid consent to operate granted up to **31.03.2026** for production of Boiled Rice: 21 MT per hour; Broken Rice: 0.3 MT per hour, Rice Bran: 1.2 MT per hour and CPP(Husk Fired): 0.75 MW subject to strict compliance of consent conditions;

And whereas, the Hon'ble Supreme Court of India vide their order dtd 22.02.2017 passed in WP(C) No. 375/2012, in the matter of Paryavaran Surakha Sammiti and others vrs. Union of India and Others, directed that the industry requiring "Consent to Operate" can be permitted to run, only if its primary effluent treatment plant is fully operational and further directed the State Pollution Control Boards (SPCBs) to issue notices to all industrial units, which require "Consent to operate" by way of a common advertisement, requiring them to make their primary effluent treatment plants fully operational within 3 months;

And whereas, in terms of the aforesaid direction, the Board had issued notice in the local dailies English "The New Indian Express" published on 23.03.2017 and The Times of India published on 31.03.2017 & Odia dailies "The Samaj" published on 23.03.2017 and "The Dharitri" published on 31.03.2017 drawing the attention of the industrial units located in the State of Odisha requiring consent to operate under provision of Water (PCP) Act, 1974 with a direction to make their primary effluent treatment plants fully operational within 21.05.2017. It was also indicated in the said notice that the Board will issue direction for disconnection of electricity against the defaulting industry and restrain them from further industrial activities if the primary effluent treatment plants are not fully operational within the stipulated period in terms of order of Hon'ble Apex Court.

AND WHEREAS, on verification of your industry by the officials of Regional Office, Balangir and Sambalpur on dt. **07.12.2024** it was observed that your effluent treatment plant (ETP) was not fully functional, which violates the order of Hon'ble Supreme Court of India (Copy of the inspection and analysis report are enclosed);

AND WHEREAS, Ash generated from the boiler section is thrown here and there outside the factory premises. The said dumps are not reclaimed properly and soil covering is not done as recommended, which results in airborne ash in local atmosphere

AND WHEREAS, the above noncompliance is a gross violation of the order of Hon'ble Supreme Court of India and to the conditions of CTO order;

Page



 Addl. District Magistrate
 Boudh

AND WHEREAS, you have not responded the Show Cause Notice issued by this office vide letter no. 3104 dtd. 20.09.2024. (Copy enclosed)

NOW THEREFORE, by virtue of the power conferred under Section 33A of Water (PCP) Act 1974 as amended thereafter and in terms of order dt. 22.02.2017 of Hon'ble Supreme Court of India, the competent authority in the State Pollution Control Board, Odisha after careful consideration of the situation and all other relevant records available in the office hereby restrains you from any further industrial activities notwithstanding the validity period of consent to operate of the whole plant/ part of the unit forthwith till completion of rectification of ETP system to meet the standard prescribed by the Board. You are also directed to intimate the date of stoppage of operation of the plant forthwith by email/ Speed Post, failing which it will be presumed that you have violated this direction and appropriate legal action shall be initiated against you and your industry without giving further notice.

By order of the Board,

Encl: As above


REGIONAL OFFICER

To

Sri Niraj Kumar Kansal, Director
M/s. Navkiran Enterprises Pvt. Ltd.
At: Padampur, Tukuda, P.O.: Nuapali
Dist.: Boudh

Memo No. 212 /Dt. 09.01.2025 / Speed Post/Email

Copy forwarded to the Collector & District Magistrate, **Boudh** for kind information and necessary action. He is requested under section 33(A) of Water (Prevention & Control of Pollution) Act 1974 to ensure closure of operation of the plant forthwith. This direction is issued in terms of order of Hon'ble Apex Court referred above.


REGIONAL OFFICER

Memo No. 213 /Dt. 09.01.2025 Speed Post/Email

Copy forwarded to the Superintendent of Police, Boudh for kind information and necessary action. He is directed under section 33(A) of Water (Prevention & Control of Pollution) Act 1974 to implement the closure direction forthwith. This direction is issued in terms of order of Hon'ble Apex Court referred above.


REGIONAL OFFICER

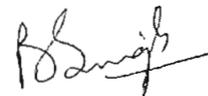
2 | Page



Addl. District Magistrate
Boudh

Memo No. 214 /Dt. 09.01.2025 /Speed Post/Email

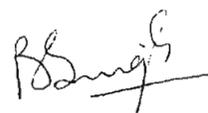
Copy forwarded to CEO, TPSODL, Berhampur/ Executive Engineer, Electrical Division, TPSODL, Boudh for information. He/She is directed under section 33(A) of Water (Prevention & Control of Pollution) Act 1974 to disconnect supply of electricity to the industry immediately. This direction is issued in terms of order of Hon'ble Apex Court referred above.



REGIONAL OFFICER

Memo No. 215 /Dt. 09.01.2025 / Speed Post/Email

Copy forwarded to the Member Secretary, State Pollution Control Board, A/118, Nilakantha Nagar, Unit-VIII, Paribesh Bhawan, Bhubaneswar-12 /Sr. Law Officer, SPC Board, Odisha, Bhubaneswar for kind information.



REGIONAL OFFICER

3 | Page



Adm. District Magistrate
Boudh



Inspection Report on alleged complaint against M/s. Navkiran Enterprises Pvt. Ltd., At: Padampur, Tukuda, PO: Nuapalli, Dist: Boudh

A complaint petition was received from Head Office, State Pollution Control Board, Bhubaneswar vide letter no. 17440 dtd.30.10.2024 regarding alleged disposal of untreated effluent by M/s. Navkiran Enterprises Pvt. Ltd.. At: Padampur, Tukuda, PO: Nuapalli, Dist: Boudh as per the grievance petition filed by Sri Kishore Kumar Meher, At: Khairmal, PO: Raxa, Dist: Boudh.

In this connection, a joint field visit was conducted on dt.07.12.2024 consisting of the following officials of the Regional Office, SPCB, Sambalpur, and Regional Office, SPCB, Balangir to address the grievance petition.

1. Sri Manoranjan Pradhan, Asst. Env. Scientist, RO, SPCB, Sambalpur
2. Sri Swagat Anand Patel, Asst. Env. Scientist, RO, SPCB, Balangir

Sri Pratap Ojha, the Manager. was present and accompanied during the day of inspection.

The allegations in the grievance petition are as follows: -

1. The unit is illegally extracting groundwater by installing a deep borewell without obtaining permission from the Central Groundwater Authority (CGWA).
2. Waste Water from the unit is being discharged outside into Bandhamunda Nallaha and ultimately to the Mahanadi River.
3. The ash and solid waste generated from the unit are being dumped outside the unit premises.
4. The unit has encroached on Gochar Land within its plant premises and land *kisam* has not been changed to industrial use.

Consent Status of the unit: -

- The unit is a parboiled rice mill and has obtained Consent to Operate from the RO, SPCB, Smablapur vide letter no. 447 dtd. 28.01.2022 for the production of Boiled Rice – 21 MT per hour, Broken Rice- 0.3 MT per hour, Rice Bran – 1.2MT per hour, CPP(Husk Fired) – 0.75MW. The Consent to Operate the unit is valid up to 31.03.2026.
- The unit has been issued a Show Cause Notice by RO, SPCB, Balangir vide letter no. 3104 dtd. 20.09.2024 for non-compliance of Consent to Operate

Page 1 of 4


Addl. District Magistrate
Boudh

conditions and non-functional ETP. The unit has not yet submitted any reply to the Show Cause Notice issued.

The observations made during the day of inspection are as follows: -

1. The unit was in operation during the day of inspection. The Effluent Treatment Plant was defunct during the day of inspection. Untreated wastewater was directly discharged to outside the factory premises by-passing the ETP. An effluent sample was collected from the final discharged point and analysis report is enclosed
2. The unit has provided a gravity dust settling chamber followed by a cyclone connected to the stack attached to the boiler as air pollution control devices.
3. The unit has not provided porthole and platform on the stack for stack monitoring. So, stack monitoring could not be done on the day of inspection
4. It was observed that the unit has made a provision for a holding pond within the plant premises for the storage of treated water after treated in ETP.
5. The ash generated from the husk-fired boiler was found to be dumped near the chimney area in a haphazard manner. The unit has no designated ash disposal area.
6. It may be apprehended that, the unit may dispose of some husk ash outside the plant premises as the existing disposal site inside the plant premises was exhausted and the unit has no other ash disposal area.
7. The housekeeping of the unit was not satisfactory.
8. The unit has planted a few numbers of trees within the plant premises.
9. The workers of the rice mill reside close to the rice mill. The domestic wastewater generated from their residences is being discharged to outside premises of the rice mill without any treatment.
10. Approximately 1.5 liters of water is required for the parboiling of 1 kilogram of rice. This rice mill has a capacity of 21 MT/hour capacity. This unit operates in two shifts of 8 hours each (Total 16 hours). In this scenario, the water requirement of the unit per day during operation is $(21000 \times 16 \times 1.5 = 5,04,000$ liters). So the total water requirement is 504000 litres or 504 Cubic Meters approximately



A.P. District Magistrate
Rough

11. Further, the unit has set up a 10 TPH boiler and the boiler requires about 10 KLD of raw water as reported by the unit representative.

12. It was observed that the unit has dug 8 nos. of bore well and is drawing ground water for industrial use and the unit representative was unable to show the clearance of CGWA authority.

13. As per the unit representative, some Gochar land is kept inside the plant premises while surrounding lands are acquired by the unit. However, it may be verified by the revenue authority.

Photographs taken during inspection:

<p>Latitude: 20.811102 Longitude: 85.972735 Altitude: 20.148 m Accuracy: 5.9 m Time: 04-12-2024 MGRS: UGJG 17 913</p>	<p>Latitude: 20.810904 Longitude: 85.972407 Altitude: 24.37-7 m Accuracy: 9.8 m Time: 04-12-2024 MGRS: UGJG 17 913</p>
<p>500 KLD Effluent Treatment Plant was not in operation</p>	<p>Husk ash was disposed of in a haphazard manner near chimney area</p>
<p>Latitude: 20.812570 Longitude: 85.972984 Altitude: 27.24-16 m Accuracy: 5.0 m Time: 04-12-2024 MGRS: UGJG 17 913</p>	<p>Latitude: 20.812570 Longitude: 85.972984 Altitude: 27.24-16 m Accuracy: 5.0 m Time: 04-12-2024 MGRS: UGJG 17 913</p>
<p>Treated water holding pond inside the plant premises</p>	<p>Domestic wastewater discharged outside without any treatment</p>

Colour photo of page do-X

 <p>500 KLD Effluent Treatment Plant was not in operation</p>	 <p>Husk ash was disposed of in a haphazard manner near chimney area</p>
 <p>Treated water holding pond inside the plant premises</p>	 <p>Domestic wastewater discharged outside without any treatment</p>

Colour photo attested

[Signature]
 26/9/2023
 CSO CUM DISTRICT MANAGER
 OSCSC LTD.
 BOUDH

Recommendation: As the unit failed to comply with the SCN issued earlier to the unit and further violated the consent conditions as observed above, a suitable direction may be issued to the rice mill for immediate compliance.

Asst. Env. Scientist
RO, SPCB, Sambalpur

Asst. Environmental Scientist
Regional Office of State Pollution
Control Board, Sambalpur

Asst. Env. Scientist
RO, SPCB, Balangir

Asst. Env. Scientist
State Pollution Control Board
Regional Office, Balangir

Asst. District Magistrate
Ranch



Tel : 0663-2950151
 Email : rospcb.sambalpur@ospboard.org
 Website : www.ospboard.odisha.gov.in

OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

Lab. Ref. No. WW/BLGR/96/12/2024-25

Date: 12.12.2024

ANALYSIS REPORT OF WASTE WATER SAMPLE

Name & Address of the Industry / Source : M/s. Navkiran Enterprises (P) Ltd.,
 At: Padampur, P.O: Nuapali,
 Dist.: Boudh

Date of Sample Collection/ : 07.12.2024

Submitted on : 07.12.2024

Sample Collected by/ Submitted by : Sri Swagat Anand Patel, AES,(RO,SPCB, Balangir) &
 Sri Manoranjan Pradhan, AES,(RO,SPCB, Sambalpur)

Sl. No.	Location of sampling point	pH	TSS (mg/l)	BOD (mg/l)	Oil and Grease (mg/l)
1	Outlet of ETP discharged to holding pond	5.8	126	160	5
	Board's Prescribed Standard	5.5-9.0	100.0	30.0	10.0

ANALYSED BY:

Asst. Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur.

DY. ENV. SCIENTIST

Deputy Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur

Gd

Adi. District Magistrate
 Boudh



Tel: 9438883908
 Email: rospcb.bolangir@ospcbboard.org
 Website: www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICE, BALANGIR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE GOVERNMENT OF ODISHA]
 Koshal Chowk, Palace Lane, Balangir -767001

"By E-Mail/Speed Post"

No.3104...../III-CON(OPE)193/2021-22

Date. 20.09.2024/

SHOW CAUSE NOTICE U/S. 25/26 OF WATER (PCP) ACT, 1974 & U/S. 21 OF AIR (PCP) ACT, 1981 AS AMENDED THEREOF AND RULES FRAMED THEREUNDER.

WHEREAS, you are operating a rice mill unit in the name and style of M/s. Navkiran Enterprises Pvt. Ltd., At: Padampur, Tukuda, PO: Nuapali in the district of Boudh for production of Boiled Rice: 21 MT/hr, Broken Rice: 0.3 MT/hr and Rice Bran: 1.2 MT/hr & granted consent to operate (CTO) up to 31.03.2026 vide Regional Office, SPCB, Sambalpur letter no. 477, dtd. 28.01.2022 subject to strict compliance of consent conditions.

AND WHEREAS, as per the direction of Hon'ble Supreme Court of India, dtd. 22.02.2017 passed in WP(C) No. 375/2012, in the matter of Paryavaran Surakha Sammiti and Others vrs. Union of India and Others, you are required to operate your industry with a fully operational primary effluent treatment plant (ETP). Such mandate of a fully operational ETP has been intimated to you earlier vide the CTO order granted and through a public notice published in local dailies;

AND WHEREAS, your unit was inspected on dtd 28.08.2024 by Board Officials, the following non-compliance of CTO conditions was observed (copy of the inspection and analysis report are enclosed): -

1. The unit has installed an Effluent Treatment Plant (ETP) of 500 KLD but, the ETP was found to be in defunct condition. Untreated wastewater was directly discharged to holding pond bypassing the ETP. An effluent sample was collected from the final discharge point and analysis report is enclosed. It is revealed from the analysis report that the BOD TSS and Oil & Grease levels exceeds the prescribed standards of the Board.

AND WHEREAS, the above non-compliance is a gross violation of the order of Hon'ble Supreme Court of India and the conditions of the Consent to Operate order.

11


 Addl. District Magistrate
 Boudh

Now, therefore, you are directed to show cause within 15 days from the issue of this notice as to why the Consent to Operate order shall not be revoked and direction of closure shall not be issued to your plant for such violations. If no reply is received within 15 (fifteen) days from the date of issue of this notice or the reply is found to be unsatisfactory necessary legal action as per law shall be initiated against you without further notice

By order of the Board

Encl: Inspection & analysis report.


Regional Officer

To

Sri Niraj Kumar Kansal, Director
M/s. Navkiran Enterprises Pvt. Ltd.,
At: Padampur, Tukuda, PO: Nuapali, Dist: Boudh

Memo No. 3105 /Dt. 20.09.2024 / Speed Post/Email

Copy forwarded to the Collector & District Magistrate, Boudh/ Civil Supply Officer, Boudh for kind information


Regional Officer

Memo No. 3106 /Dt. 20.09.2024 / Email

Copy forwarded to the Chief Env Engineer/ Sr. Law Officer, State Pollution Control Board, Bhubaneswar for kind information


Regional Officer

21


Addl. District Magistrate
Boudh



Tel : 0663-2950151
 Email : rospcb.sambalpur@ospcbboard.org
 Website : www.ospcbboard.disha.gov.in

OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

Lab. Ref. No. WW/BLGR/69/08/2024-25

Date: 02.09.2024

ANALYSIS REPORT OF WASTE WATER SAMPLE

Name & Address of the Industry / Source : M/s Navkiran Enterprises (P) Ltd.,
 At: Padampur, Tukuda, PO: Nuapali,
 Dist.: Boudh

Date of Sample Collection/ 28.08.2024

Submitted on 28.08.2024

Sample Collected by: Er. (Mrs.) Babita Singh, RO, SPCB, Balangir
 Submitted by:

Sl. No.	Location of sampling point	pH	TSS (mg/l)	BOD (mg/l)	Oil and Grease (mg/l)
1	Outlet of ETP	6.5	132	120	8
	Board's Prescribed Standard	5.5-9.0	100.0	30.0	10.0

ANALYSED BY:

Asst. Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur

DY. ENV. SCIENTIST

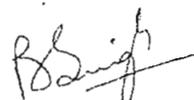
Deputy Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur

Adtl. District Magistrate
 Boudh

OFFICE OF THE REGIONAL OFFICER, BALANGIR
STATE POLLUTION CONTROL BOARD, ODISHA
Inspection Report

1. Name of the Industry & Address	M/s. Navkiran Enterprises Pvt. Ltd., At: Padampur, Tukuda, PO: Nuapali, Dist: Boudh
2. Date of inspection	28.08.2024
3. Name of the inspecting Officer and Designation	Er. (Mrs) Babita Singh, RO
4. Operational Status of Process Plant	Operational
5. Validity of Consent to operate (CTO)	Granted upto 31.03.2026 vide Regional Office, SPCB, Sambalpur letter no. 447 dtd. 28.01.2022
6. Production capacity as per CTO	Boiled Rice: 21 MT/hr, Broken Rice: 0.3 MT/hr and Rice Bran: 1.2 MT/hr
7. Detail of ETP installed (Process Unit Wise)	ETP Defunct during the day of inspection.
8. Whether ETP is fully functional or not	Not functional
9. Location of sampling and final discharge point	Untreated effluent discharged to land bypassing ETP
10. Findings of analysis report w.r.t discharge standard prescribed in CTO	Not complying standards
11. Specific information and remarks if any	The unit may be given a suitable direction for the above non- compliances.

Encl: Analysis Report


Regional Officer
S.P.C. Board, Balangir


Addl. District Magistrate
Boudh

Tel : 0663-2950151

Email : rospcb.sambalpur@ospcbboard.org

Website : www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

No.....1719...../ III CON(NOC)175/2020-21

Date: 17.03.2021

OFFICE MEMORANDUM

In consideration of the online application Id No.: 3505849 dtd.08.03.2021 for obtaining Consent to Establish for M/s. Navkiran Enterprises Pvt. Ltd. the State Pollution control Board is pleased to convey its Consent to establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for following plant facilities and production capacities:

Boiled Rice-81.60 TPD, Broken Rice-1.2 TPD, Rice Bran-7.20 TPD & CPP(Husk Fired)- 0.75 MW

At: Padampur Tukuda, P.O: Nuapalli (In Plot nos. and Khata nos. mentioned as per application form) in the district of Boudh with the following conditions.

GENERAL CONDITIONS:

1. This consent to establish is valid for the quantity of product, as mentioned above manufacturing process as mentioned in the consent application form & for a period of five years from the date of issue of this letter, provided that commencement of production of the proposed project has not taken place in the meantime.
2. If the proponent fails to start operation of the project, but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent.
3. If the proponent fails to initiate construction of the project and no significant physical progress is made then, the proponent has to apply for consent to establish after expiry of 05 years from the date of issue of this order.
4. Adequate effluent treatment facilities are to be provided such that the quantity of sewage and trade effluent satisfies the standards as prescribed under E.P. Rule, 1986 or as prescribed by the Central Pollution Control Board and / or State Pollution Control Board or otherwise stipulated in the special conditions.
5. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under E.P. Rule 1986, Central Pollution Control Board / State Pollution Control Board or otherwise stipulated in the special conditions.


 Addl. District Magistrate
 Boudh

6. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
7. The industry is to comply to the provisions of Environment Protection Act., 1986 and the Rules made there under with the amendments made from time to time such as the Hazardous Waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules/Manufacturers, Storage and Import of Hazardous Chemicals Rules, 1989 etc. and amendment made there under. The industry is also to comply to the provision of Public Liability Insurance Act, 1991, if applicable.
8. The industry is to apply for grant of consent to operate under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under at least three months before the commercial production and obtain consent to operate from this Board.
9. This consent to establish is granted subject to other statutory clearance as may be applicable from other department of Government of Orissa and Government of India.

SPECIAL CONDITIONS:

A. GENERAL:

1. A green belt shall be provided along the boundary wall of plant towards habitation area and vacant spaces within plant premises. Every year the unit shall submit the return on tree existed to the Board and also to the DFO concerned.
2. Land conversion document for industrial use shall be submitted to the Board along with consent to operate application form.
3. The unit shall abide by all the provisions of E.P. Act, 1986 and the rules framed there under.
4. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder
5. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.
6. The civil construction shall be done with the fly ash bricks. In case the fly ash bricks are not available locally, then the civil construction may be done with other bricks with prior intimation to the concerned Regional office of SPC Board. A

5/


 Adl. District Magistrate
 Boudh

quarterly statement indicating the use of fly ash bricks during civil construction shall be submitted to the Board for record.

7. The industry shall submit the progress of construction work in every 6 (six) months of time and expected date of completion at least one month in advance.

B. WATER POLLUTION

1. Domestic effluent shall be treated and disposed off in septic tank followed by soak pit to be constructed as per BIS specification. Under no circumstances, any waste water shall be discharged to outside the plant premises.
2. The effluent generated from the parboiling section, washings etc. shall be adequately treated in the Effluent Treatment plant consisting of bar screen chamber, oil & grease removal unit, collection cum equalization tank, UASB reactor, aeration tank secondary clarifier, filter feed tank, sludge drying bed and dual media filter as per guidelines prescribed by CPCB in COINDS, June 1997 to meet the prescribed standard of the Board for discharge to inland surface water. pH-5.5 – 8.5, SS – 100 mg/l, BOD – 30 mg/l and oil & grease – 10 mg/l. The industry shall acquire more land adjacent to factory premises for utilization of treated effluent for plantation inside the factory premises. Under no circumstances, wastewater shall be discharged to outside of unit.
3. A holding pool of 15 days retention period shall be provided inside the premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.
4. The industry is to approve the drawing and design of the Effluent Treatment Plant (ETP) adopted for treatment parboiling effluent before its installation.
5. The treated effluent shall be utilized for irrigation purpose. The parboiled rice mill shall provide land to the tune of 1 Acres for per ton of paddy processed per hour for irrigation purpose of treated effluent.

C. AIR POLLUTION:

1. The industry shall install cyclone/multi cyclone as air pollution control device to control particulate matter emission in the flue gases emitted through the stack attached to the boiler well before operation of the plant so that particulate matter emission from the stack shall not exceed 800 mg/Nm³.
2. Portholes and suitable platforms shall be provided in the stack for facilitating stack gas analysis.
3. The stack height of chimney attached to the boiler shall be raised and should not be less than 30 meters.
4. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. G.S.R. 826 (E) dt.16.11.2009 as amended thereof from due to time.


Addl. District Magistrate
Boudh



5. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof.
6. The unit shall provide adequate stack height to the DG set as per following formula

$$H = h + 0.2 \sqrt{KVA}$$
 where
 h = Height of the building where it is installed in meter.
 KVA = Capacity of the D.G. Set
 H = Height of the stack in meter above ground level.
7. The unit shall provide acoustic enclosure in the DG set to control noise level as per E(P) Rule, 1986.

D. SOLID & HAZARDOUS WASTE:

1. Husk ash generated from the boiler shall be kept in the low lying area inside the factory premises preferably covered with earth to prevent it from being wind borne.

To

Sri Niraj Kumar Kansal, Director
M/s. Navkiran Enterprises Pvt. Ltd.
 At: Padampur Tukuda, P.O: Nuapalli, Dist. Boudh.

(Signature)

REGIONAL OFFICER

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer

State Pollution Control Board
 Regional Office, Sambalpur

Memo No. 1720 /Dt. 17.03.2021

Copy forwarded to the:

- i) **Collector & District Magistrate, Boudh.**
- ii) **D.F.O., Territorial, Boudh.**
- iii) **Chief Env. Engineer, S.P.C. Board, Odisha, Bhubaneswar.**
- iv) **Asst. Director of Factories & Boiler, Balangir.**
- v) **G.M., DIC, Boudh.**
- vi) **Guard file, Regional Office, Sambalpur**

(Signature)

REGIONAL OFFICER

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer

State Pollution Control Board
 Regional Office, Sambalpur

(Signature)
(Signature)
 Page 4 of 6
 Addl. District Magistrate
 Boudh



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

No. 252 / III CON(NOC)255/2021-22Date: 17.01.2022**OFFICE MEMORANDUM**

In consideration of the online application Id No.: **3966139** dtd. **14.01.2022** for obtaining Consent to Establish for **M/s. Navkiran Enterprises Pvt Limited (Expansion)**, the State Pollution control Board is pleased to convey its Consent to establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for following plant facilities and production capacities:

Sl No	Item	Present capacity	Additional Capacity	Total Configuration after expansion
1	Boiled Rice	81.60 TPD	462.4 TPD	544 TPD
2	Broken Rice	1.2 TPD	14.8 TPD	16 TPD
3	Rice Bran	7.2 TPD	40.8 TPD	48 TPD
3	CPP (Husk Fired)	0.75 MW	-	0.75 MW

At: Padampur Tukuda, P.O: Nuapali (In Plot nos. and Khata nos. mentioned as per application form) in the district of Boudh with the following conditions.

GENERAL CONDITIONS:

1. This consent to establish is valid for the quantity of product, as mentioned above manufacturing process as mentioned in the consent application form & for a period of five years from the date of issue of this letter, provided that commencement of production of the proposed project has not taken place in the meantime.
2. If the proponent fails to start operation of the project, but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent.
3. If the proponent fails to initiate construction of the project and no significant physical progress is made then, the proponent has to apply for consent to establish after expiry of 05 years from the date of issue of this order.
4. Adequate effluent treatment facilities are to be provided such that the quantity of sewage and trade effluent satisfies the standards as prescribed under E.P. Rule, 1986 or as prescribed by the Central Pollution Control Board and / or State Pollution Control Board or otherwise stipulated in the special conditions.

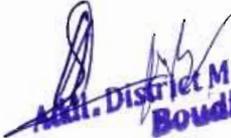

 Addl. District Magistrate
 Boudh

5. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under E.P. Rule 1986, Central Pollution Control Board / State Pollution Control Board or otherwise stipulated in the special conditions.
6. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
7. The industry is to comply to the provisions of Environment Protection Act., 1986 and the Rules made there under with the amendments made from time to time such as the Hazardous Waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules/Manufacturers, Storage and Import of Hazardous Chemicals Rules, 1989 etc. and amendment made there under. The industry is also to comply to the provision of Public Liability Insurance Act, 1991, if applicable.
8. The industry is to apply for grant of consent to operate under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under at least three months before the commercial production and obtain consent to operate from this Board.
9. This consent to establish is granted subject to other statutory clearance as may be applicable from other department of Government of Orissa and Government of India.

SPECIAL CONDITIONS:

A. GENERAL:

1. A green belt shall be provided along the boundary wall of plant towards habitation area and vacant spaces within plant premises. Every year the unit shall submit the return on tree existed to the Board and also to the DFO concerned.
2. Land conversion document for industrial use shall be submitted to the Board along with consent to operate application form.
3. The unit shall abide by all the provisions of E.P. Act, 1986 and the rules framed there under.
4. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder
5. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.



 Page 2 of 4
 Addl. District Magistrate
 Boudh

6. The civil construction shall be done with the fly ash bricks. In case the fly ash bricks are not available locally, then the civil construction may be done with other bricks with prior intimation to the concerned Regional office of SPC Board. A quarterly statement indicating the use of fly ash bricks during civil construction shall be submitted to the Board for record.
7. The industry shall submit the progress of construction work in every 6 (six) months of time and expected date of completion at least one month in advance.

B. WATER POLLUTION:

1. Domestic effluent shall be treated and disposed off in septic tank followed by soak pit to be constructed as per BIS specification. Under no circumstances, any waste water shall be discharged to outside the plant premises.
2. The effluent generated from the boiler blow down and DM plant and washings etc. shall be adequately treated in the Effluent Treatment plant to meet the prescribed standard of the Board for discharge to inland surface water. pH-5.5 – 8.5, SS – 100 mg/l, BOD – 30 mg/l and oil & grease – 10 mg/l. The industry shall acquire more land adjacent to factory premises for utilization of treated effluent for plantation inside the factory premises. Under no circumstances, wastewater shall be discharged to outside of unit.

C. AIR POLLUTION:

1. The industry shall install cyclone/multi cyclone as air pollution control device to control particulate matter emission in the flue gases emitted through the stack attached to the boiler well before operation of the plant so that particulate matter emission from the stack shall not exceed 800 mg/Nm³.
2. Portholes and suitable platforms shall be provided in the stack for facilitating stack gas analysis.
3. The stack height of chimney attached to the boiler shall be raised and should not be less than 30 meters.
4. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. **G.S.R. 826 (E) dt.16.11.2009** as amended thereof from due to time.
5. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof.
6. The unit shall provide adequate stack height to the DG set as per following formula

$$H = h + 0.2 \sqrt{\text{KVA}} \text{ where}$$

h = Height of the building where it is installed in meter.


Adkl. District Magistrate
Boudh

Page No. ~~48~~

KVA = Capacity of the D.G. Set
H = Height of the stack in meter above ground level.

7. The unit shall provide acoustic enclosure in the DG set to control noise level as per E(P) Rule, 1986.

D. SOLID & HAZARDOUS WASTE:

1. Husk ash generated from the boiler shall be kept in the low lying area inside the factory premises preferably covered with earth to prevent it from being wind borne.

To

Sri Niraj Kumar Kansal, Director
M/s. Navkiran Enterprises Pvt Limited
At: Padampur Tukuda, P.O: Nuapali, Dist. Boudh.

Pu

REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer
State Pollution Control Board
Regional Office, Sambalpur

Memo No.....253...../Dt. 17.01.2022 /

Copy forwarded to the:

- i) Collector & District Magistrate, Boudh
- ii) D.F.O., Territorial, Boudh
- iii) Addl. Chief Env. Engineer, S.P.C. Board, Odisha, Bhubaneswar
- iv) G.M., DIC, Boudh
- v) Asst. Director of Factories & Boiler, Balangir
- vi) Guard file, Regional Office, Sambalpur

Pu

REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer
State Pollution Control Board
Regional Office, Sambalpur

ofc

Col
[Signature]
Page 4 of 4
Addl. District Magistrate
Boudh

OFFICE OF THE
COLLECTOR & DISTRICT MAGISTRATE
BOUDH, ODISHA



e-Despatch (For official use only)
Government of Odisha

WEB: No Yes
Fax e-mail SMS Local

CIVIL SUPPLIES SECTION S
cso.boudh06@gmail.com

Letter No. 251 //
(CS-18-13 17020-22

Date 24/01/2022 //

To

The Regional Officer,
State pollution Control Board,
Sambalpur.



Sub- Milling capacity of M/s Navkiran Enterprises Pvt. Ltd. of Boudh.

Ref- Your office Letter No. 352 Dtd. 21.01.2022.

Sir,

I am to say that the designated team has determined the milling Capacity of the aforesaid Mill @21 (Twenty One) MT. Boiled Rice per hour.

This is for favour of your information and necessary action.

Yours faithfully,

Civil Supplies Officer
Boudh

AES-I

(D/W)
24/01/2022

SB
24/01/2022

SD

Addl. District Magistrate
Boudh



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

No. 443 / III CON(NOC)255/2021-22

Date 27.01.2022

OFFICE MEMORANDUM

In consideration of the online application Id No.: **3985800** dtd. **25.01.2022** and Letter received from Civil Supplies Officer, Boudh vide letter no. 251 dt. 24.01.2022 for obtaining Consent to Establish for **M/s. Navkiran Enterprises Pvt Limited (Expansion)**, the State Pollution control Board is pleased to convey its Consent to establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for following plant facilities and production capacities: Boiled Rice: 21 (twenty one) MT Per hour, Broken Rice: 0.3 MT Per hour, Rice Bran: 1.2 MT Per hour and CPP (Husk fired) 0.75 MW (Total Configuration after expansion), At: Padampur Tukuda, P.O: Nuapali (In Plot nos. and Khata nos. mentioned as per application form) in the district of Boudh with the following conditions.

This consent to establish is hereby granted in supersession to earlier order No. 252 dt 17.01.2022

GENERAL CONDITIONS:

1. This consent to establish is valid for the quantity of product, as mentioned above manufacturing process as mentioned in the consent application form & for a period of five years from the date of issue of this letter, provided that commencement of production of the proposed project has not taken place in the meantime.
2. If the proponent fails to start operation of the project, but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent.
3. If the proponent fails to initiate construction of the project and no significant physical progress is made then, the proponent has to apply for consent to establish after expiry of 05 years from the date of issue of this order.
4. Adequate effluent treatment facilities are to be provided such that the quantity of sewage and trade effluent satisfies the standards as prescribed under E.P. Rule,


 Addl. District Magistrate
 Boudh

1986 or as prescribed by the Central Pollution Control Board and / or State Pollution Control Board or otherwise stipulated in the special conditions.

5. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under E.P. Rule 1986, Central Pollution Control Board / State Pollution Control Board or otherwise stipulated in the special conditions.
6. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
7. The industry is to comply to the provisions of Environment Protection Act., 1986 and the Rules made there under with the amendments made from time to time such as the Hazardous Waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules/Manufacturers, Storage and Import of Hazardous Chemicals Rules, 1989 etc. and amendment made there under. The industry is also to comply to the provision of Public Liability Insurance Act, 1991, if applicable.
8. The industry is to apply for grant of consent to operate under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under at least three months before the commercial production and obtain consent to operate from this Board.
9. This consent to establish is granted subject to other statutory clearance as may be applicable from other department of Government of Orissa and Government of India.

SPECIAL CONDITIONS:

A. GENERAL:

1. A green belt shall be provided along the boundary wall of plant towards habitation area and vacant spaces within plant premises. Every year the unit shall submit the return on tree existed to the Board and also to the DFO concerned.
2. Land conversion document for industrial use shall be submitted to the Board along with consent to operate application form.
3. The unit shall abide by all the provisions of E.P. Act, 1986 and the rules framed there under.
4. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder


Addl. District Magistrate
Page 2 of 4

5. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.
6. The civil construction shall be done with the fly ash bricks. In case the fly ash bricks are not available locally, then the civil construction may be done with other bricks with prior intimation to the concerned Regional office of SPC Board. A quarterly statement indicating the use of fly ash bricks during civil construction shall be submitted to the Board for record.

B. WATER POLLUTION:

1. Domestic effluent shall be treated and disposed off in septic tank followed by soak pit to be constructed as per BIS specification. Under no circumstances, any waste water shall be discharged to outside the plant premises.
2. The effluent generated from the boiler blow down and DM plant and washings etc. shall be adequately treated in the Effluent Treatment plant to meet the prescribed standard of the Board for discharge to inland surface water. pH-5.5 – 8.5, SS – 100 mg/l, BOD – 30 mg/l and oil & grease – 10 mg/l. The industry shall acquire more land adjacent to factory premises for utilization of treated effluent for plantation inside the factory premises. Under no circumstances, wastewater shall be discharged to outside of unit.

C. AIR POLLUTION:

1. The industry shall install cyclone/multi cyclone as air pollution control device to control particulate matter emission in the flue gases emitted through the stack attached to the boiler well before operation of the plant so that particulate matter emission from the stack shall not exceed 800 mg/Nm³.
2. Portholes and suitable platforms shall be provided in the stack for facilitating stack gas analysis.
3. The stack height of chimney attached to the boiler shall be raised and should not be less than 30 meters.
4. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. **G.S.R. 826 (E) dt.16.11.2009** as amended thereof from due to time.
5. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof.
6. The unit shall provide adequate stack height to the DG set as per following formula

$$H = h + 0.2 \sqrt{\text{KVA}} \text{ where}$$

h = Height of the building where it is installed in meter.



Page 3 of 4
 Addl. District Magistrate
 Boudh

KVA = Capacity of the D.G. Set

H = Height of the stack in meter above ground level.

7. The unit shall provide acoustic enclosure in the DG set to control noise level as per E(P) Rule, 1986.

D. SOLID & HAZARDOUS WASTE:

1. Husk ash generated from the boiler shall be kept in the low lying area inside the factory premises preferably covered with earth to prevent it from being wind borne.

To

Sri Niraj Kumar Kansal, Director

M/s. Navkiran Enterprises Pvt Limited

At: Padampur Tukuda, P.O: Nuapali, Dist. Boudh.

(Pw)

REGIONAL OFFICER

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer

State Pollution Control Board

Regional Office, Sambalpur

Memo No. 444 /Dt. 27.01.2022

Copy forwarded to the:

- i) Collector & District Magistrate, Boudh
- ii) D.F.O., Territorial, Boudh
- iii) Addl. Chief Env. Engineer, S.P.C. Board, Odisha, Bhubaneswar
- iv) G.M., DIC, Boudh
- v) Asst. Director of Factories & Boiler, Balangir
- vi) Guard file, Regional Office, Sambalpur

(Pw)

REGIONAL OFFICER

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer

State Pollution Control Board

Regional Office, Sambalpur

ofc

5/

(Signature)
Addl. District Magistrate
Boudh

Tel : 0663-2950151

Email : rospcb.sambalpur@ospcboard.org

Website : www.ospcboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

"By Regd. Post"

No. 6495...../III-CON (Operate)/193/2021-22

Date: 15.12.2021/

CONSENT ORDER**CONSENT ORDER NO. 1922/**

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application received on dt.08.12.2021 vide login ID:3886436.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: **M/s. Navkiran Enterprises Pvt Limited**

Name of the Occupier & Designation: **Sri Niraj Kumar Kansal, Director**

Factory Address : **At: Padampur, Tukuda, P.O: Nuapali, Dist: Boudh**

This consent order is valid for the period up to **31.03.2026**.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity (TPD)
1.	Boiled Rice	81.60
2.	Broken rice	1.2
3.	Rice bran	7.20
4.	CPP (Husk fired)	0.75 MW

Addl. District Magistrate
 Boudh

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard				
					pH	TSS (mg/l)	O & G (mg/l)	BOD (mg/l)
1.	Domestic waste water	To soak pit via septic tank						
2.	Outlet of ETP	To Land inside the premises			5.5 to 9.0	100.0	10.0	30.0

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard				
1.	Stack attached to Boiler.	90' from G.L.	-	800 mg/Nm ³				

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Husk ash	6.0			6.0	Inside factory premises

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.


 Addl. District Magistrate
 Boudh

8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.




Adil. District Magistrate
Boudh

31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS:

1. Domestic effluent shall be discharged to septic tank followed by soak pit as per BIS specification.
2. The effluent generated from the parboiling section, washings etc. shall be adequately treated in the Effluent Treatment plant constructed as per approved design to meet the prescribed standard of the Board for discharge to inland surface water.
3. The unit shall utilize the entire treated waste water for plantation inside the factory premises. Minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required the unit shall acquire additional land for plantation and utilization of entire waste water.


 Addl. District Magistrate
 Boudh

4. A holding pool of 15 days retention period shall be provided inside the premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.
5. The industry shall maintain and operate the cyclone/multi cyclone as air pollution control device effectively and continuously to control particulate matter emission in the flue gases emitted through the stack attached to the boiler well before operation of the plant so that particulate matter emission from the stack shall not exceed 800 mg/Nm³.
6. Portholes, suitable platforms and safe staircase shall be provided in the stack for facilitating stack monitoring and analysis.
7. Husk ash generated from the boiler shall be stored in the low lying area inside the factory premises, covered with earth to prevent it from being wind borne.
8. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. G.S.R. 826 (E) dt. 16.11.2009.
9. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof.
10. A green belt shall be provided along the boundary wall of plant towards habitational area and vacant spaces within plant premises. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.
11. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form. If it is found that the industry is operated without adequate pollution control measures and without consent to operate from the Board direction for closure shall be issued under section 31(A) of Air (PCP) Act, 1981 and / or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
12. The unit shall abide by the provisions of Environment (Protection) Act, 1986 and rules framed thereunder.
13. The stack height of chimney attached to the boiler should not be less than 30 meters.
14. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.
15. The unit shall submit point wise compliances to the consent conditions by the end of March positively at the time of renewal of consent.
16. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.



Adl. District Magistrate
Boudh

17. The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
18. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.
19. In case the proprietor/partner sells/transfers the unit to any other person, he shall intimate the same in advance and submit the audited balance sheet showing capital cost of investment including land & building, plant & machinery without depreciated cost.

The occupier must comply with the conditions stipulated in section A,B,C,D, E & F to keep this consent order valid.

To,

Sri Niraj Kumar Kansal, Director
M/s. Navkiran Enterprises Pvt Limited
At: Padampur, Tukuda, P.O: Nuapali, Dist: Boudh .

(Signature)

REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer

State Pollution Control Board
Regional Office, Sambalpur

Memo No.....6496...../Dt.15.12.2021...../
 Copy forwarded to the

- i) **Collector & District Magistrate, Boudh.**
- ii) **Chief Env. Engineer, State Pollution Control Board, Odisha, Bhubaneswar for kind information.**
- iii) **D.F.O., Boudh.**
- iv) **The Asst. Director, Factories & Boiler, Balangir.**
- v) **The General Manager, DIC, Boudh**
- vi) **Guard file, Regional Office, SPC Board, Sambalpur.**

(Signature)

REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer

State Pollution Control Board
Regional Office, Sambalpur

(Signature)

(Signature)
Addl. District Magistrate
Boudh



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

"By Regd. Post"

No. 447/III-CON (Operate)/193/2021-22

Date 28.01.2022

CONSENT ORDER**CONSENT ORDER NO. 1922/**

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application received on dt.17.01.2022 vide login ID:3968859 and Letter received from Civil Supply Officer, Boudh vide letter no. 251 dt. 24.01.2022

Consent to operate is hereby granted in supersession to earlier order No. 6495 dt 15.12.2021 to under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: M/s. Navkiran Enterprises Pvt Limited

Name of the Occupier & Designation: Sri Niraj Kumar Kansal, Director

Factory Address : At: Padampur, Tukuda, P.O: Nuapali, Dist: Boudh

This consent order is valid for the period up to 31.03.2026.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity
1.	Boiled Rice	21 MT per hour
2.	Broken rice	0.3 MT per hour
3.	Rice bran	1.2 MT per hour
4.	CPP (Husk fired)	0.75 MW

Adl. District Magistrate
 Boudh

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
				pH	TSS (mg/l)	O & G(mg/l)	BOD (mg/l)
1.	Domestic waste water	To soak pit via septic tank					
2.	Outlet of ETP	To Land inside the premises		5.5 to 9.0	100.0	10.0	30.0

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard			
1.	Stack attached to Boiler.	90' from G.L.	-	800 mg/Nm ³			

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Husk ash	6.0			6.0	Inside factory premises

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
3. The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.

10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.



 Addl. District Magistrate
 Boudh

32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS:

1. Domestic effluent shall be discharged to septic tank followed by soak pit as per BIS specification.
2. The effluent generated from the parboiling section, washings etc. shall be adequately treated in the Effluent Treatment plant constructed as per approved design to meet the prescribed standard of the Board for discharge to inland surface water.
3. The unit shall utilize the entire treated waste water for plantation inside the factory premises. Minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required the unit shall acquire additional land for plantation and utilization of entire waste water.
4. A holding pool of 15 days retention period shall be provided inside the premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.


 Acal. District Magistrate
 Boudh

5. The industry shall maintain and operate the cyclone/multi cyclone as air pollution control device effectively and continuously to control particulate matter emission in the flue gases emitted through the stack attached to the boiler well before operation of the plant so that particulate matter emission from the stack shall not exceed 800 mg/Nm³.
6. Portholes, suitable platforms and safe staircase shall be provided in the stack for facilitating stack monitoring and analysis.
7. Husk ash generated from the boiler shall be stored in the low lying area inside the factory premises, covered with earth to prevent it from being wind borne.
8. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. **G.S.R. 826 (E) dt. 16.11.2009**.
9. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof.
10. A green belt shall be provided along the boundary wall of plant towards habitational area and vacant spaces within plant premises. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.
11. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form. If it is found that the industry is operated without adequate pollution control measures and without consent to operate from the Board direction for closure shall be issued under section 31(A) of Air (PCP) Act, 1981 and / or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
12. The unit shall abide by the provisions of Environment (Protection) Act, 1986 and rules framed thereunder.
13. The stack height of chimney attached to the boiler should not be less than 30 meters.
14. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.
15. The unit shall submit point wise compliances to the consent conditions by the end of March positively at the time of renewal of consent.
16. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
17. The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.



Dist. District Magistrate
B. Boudh

page no. ~~X~~

18. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.
19. In case the proprietor/partner sells/transfers the unit to any other person, he shall intimate the same in advance and submit the audited balance sheet showing capital cost of investment including land & building, plant & machinery without depreciated cost.

The occupier must comply with the conditions stipulated in section A,B,C,D, E & F to keep this consent order valid.

To,

Sri Niraj Kumar Kansal, Director
M/s. Navkiran Enterprises Pvt Limited
At: Padampur, Tukuda, P.O: Nuapali, Dist: Boudh .


REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR
 Regional Officer

Memo No.....448...../Dt. 28.01.2022
 Copy forwarded to the

State Pollution Control Board
 Regional Office, Sambalpur

- i) **Collector & District Magistrate, Boudh.**
- ii) **Addl Chief Env. Engineer, State Pollution Control Board, Odisha, Bhubaneswar for kind information.**
- iii) **D.F.O., Boudh.**
- iv) **The Asst. Director, Factories & Boiler, Balangir.**
- v) **The General Manager, DIC, Boudh**
- vi) **Guard file, Regional Office, SPC Board, Sambalpur.**


REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR
 Regional Officer

State Pollution Control Board
 Regional Office, Sambalpur

of C


 Addl. District Magistrate
 Boudh

Inspection Report on Rice Mill of M/s. Navkiran Enterprises Pvt Limited, At: Padampur, Tukuda, P.O: Nuapali, Dist: Boudh regarding CTO .

1.	Date of inspection.	: 20.01.2022
2.	Name of the rice mill & address.	: M/s. Navkiran Enterprises Pvt Limited At: Padampur, Tukuda, P.O: Nuapali, Dist: Boudh.
3.	Person met during inspection	: Sri Niraj Kumar Kansal, Director
4.	Consent status	: CTO applied upto 31.03.2026 vide login ID: 3968859. dt 17.01.2022
5.	Consent applied with adequacy of fee.	: Applied upto 31.03.2026 vide application no. 3886436. dt 08.12.2021, Consent Fee adequate upto 31.03.2026.
6.	NOC from Board obtained if any with detail.	: CTE granted vide this office letter no.1719 dt.17.03.2021 and Expansion CTE granted vide this office letter no.252 dt. 17.01.2022 & CTE granted vide this office letter no. 443 dt. 27.01.2022
7.	Date of commissioning	: During the day of inspection the unit was not in operation. The unit has already installed plant machinery, Cyclone and ETP during the day of inspection.
8.	Production capacity	: Boiled Rice: 21 (twenty one) MT Per hour, Broken Rice: 0.3 MT Per hour, Rice Bran: 1.2 MT Per hour and CPP (Husk fired) 0.75 MW (Total Configuration after expansion),
9.	Water Consumption per day	: 576 KLD
10.	Waste water generation per day	: 460 KLD
11.	Treatment system for treatment of parboiled effluent.	: The existing ETP has a capacity of 500 KLD. It was not in operation as observed during the day of inspection. So, waste water sample could not be collected during the day of inspection
12.	Final discharge point.	: Land for irrigation.
13.	Investment (un-depreciated investment in land, building, plant & machinery and electric installation (excluding working capital)	: Rs.1372.37 lakh (after expansion)

14. Boiler Detail:

No. of Boiler	Type	Quantity of steam generation/hr.	Stack height above G.L.
1	ABP Energy Energytek Pvt Limited	10 TPH	90'

15. Air Pollution Control System adopted: The rice mill has installed the cyclone as air pollution control devices at the stack attached to the husk fired boiler. The unit is also provided Cyclone in the milling section.
16. Solid waste management: Husk ash generated as solid waste will be dumped inside the factory premises.
17. Details of consent to operate fee: The unit has deposited Rs.250000.00/- vide online receipt no 684879063 dt.08.12.2021.

Recommendation:

The unit has applied consent to establish along with consent fee of Rs. 6000/- vide online receipt no. 64934027 dt.14.01.2022 and levy on pollution charges of Rs 30,000.00 vide online receipt no. 273371372 dt. 17.01.2022. The unit has granted CTE vide this office letter no.1719 dt. 17.03.2021 for production of Boiled Rice: 81.60 TPD, Broken Rice: 1.2 TPD, Rice Bran: 7.20 TPD & Husk fired CPP: 0.75 MW and granted CTO vide this office letter no. 6495 dt. 15.12.2021 for production of Boiled Rice: 81.60 TPD, Broken Rice: 1.2 TPD, Rice Bran: 7.20 TPD & Husk fired CPP: 0.75 MW. The unit has again applied CTE in expanded quantity of

Sl No	Item	Present capacity	Additional Capacity	Total Configuration after expansion
1	Boiled Rice	81.60 TPD	462.4 TPD	544 TPD
2	Broken Rice	1.2 TPD	14.8 TPD	16 TPD
3	Rice Bran	7.2 TPD	40.8 TPD	48 TPD
3	CPP (Husk Fired)	0.75 MW	-	0.75 MW

vide online application Id No.: 3966139 dtd.14.01.2022 and granted CTE vide this office letter no. 252 dt. 17.01.2022. The unit has applied CTO in expanded quantity vide online ID No. 3968859 dt. 17.01.2022 for production of following quantities.

Sl No	Item	Present capacity	Additional Capacity	Total Configuration
-------	------	------------------	---------------------	---------------------

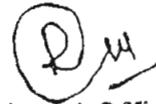

Addl. District Magistrate
Boudh

				after expansion
1	Boiled Rice	81.60 TPD	462.4 TPD	544 TPD
2	Broken Rice	1.2 TPD	14.8 TPD	16 TPD
3	Rice Bran	7.2 TPD	40.8 TPD	48 TPD
3	CPP (Husk Fired)	0.75 MW	-	0.75 MW

As the unit has applied CTO in higher quantiles this office refer to Civil Supply Officer, Boudh to clarify the milling capacity of the above rice mill. The Civil Supply Officer, Boudh already clarify the letter vide letter no. 251 dt. 24.01.2022 and mentioned that the milling capacity of the unit is 21 MT, Boiled Rice per hour. The unit has applied CTE as per quantity mentioned by Civil Supply Officer, Boudh vide online ID No. 3985800 dt. 25.01.2022 and granted CTE vide this office letter no.443 dt. 27.01.2022 .In view of the above a suitable decision may be taken for grant of consent to operate in favour of the unit .



Asst Env Scientist
SPC Board, Sambalpur
Asst. Environmental Scientist
Regional Office of State Pollution
Control Board, Sambalpur.



Regional Officer
SPC Board, Sambalpur
Regional Officer
State Pollution Control Board
Regional Office, Sambalpur



Asst. District Magistrate
Boudh

OFFICE OF THE TAHASILDAR, BOUDH

Letter No. 785 / Date 03-02-2024

To

The Addl. District Magistrate,
Boudh

Sub: Submission of land schedule along with sketch map and land conversion details of M/S Navakiran Enterprises, a Rice mill, at-Padampur, Vill-Takuda, Po-Nuapali, Dist-Boudh in connection O.A.No.234/2024/EZ-Kishore Kumar Meher-Vrs-State of Odisha & Others.

Ref: Your good Office Letter No. 517 dated 18.01.2025.

Respected Sir,

In inviting kind reference to the above captioned subject, I am to submit herewith the Land Schedule and Sketch map of M/S Navakiran Enterprises, a Rice mill, at-Padampur, Vill-Takuda, Po-Nuapali Dist-Boudh as follows.

Land schedule-A

Mouza	Khata No.	Plot No.	Area in Ac	Kissam	R T
Padmapur (Tukuda)	16/6	1	Ac.1.720	G.B	Navakiran Enterprises PVT. Ltd. through Director Niraj Kumar Bansal S/O-Ram Abatar Agrawala Caste-Marwadi Basastan- Baragarh
		2	Ac.3.970	G.B	
		4	Ac.0.090	G.B	
		5	Ac.0.340	G.B	
		7	Ac.0.880	G.B	
	Total Plot =	5	Total Area-7.00		

Land schedule-B

Mouza	Khata No.	Plot No.	Area in Ac	Kissam
Bijapadar	24/38	184	Ac. 0.13 dec.	Gharabari
		185	Ac. 0.50 dec.	Gharabari
		186	Ac 0.35 dec.	Gharabari
		188	Ac. 0.12 dec.	Gharabari
		189	Ac. 0.61 dec.	Gharabari
		191	Ac.0.12 dec.	Gharabari
		192	Ac. 0.57 dec.	Gharabari
		193	Ac.0.36 dec.	Gharabari
		199	Ac.0.1.62 dec.	Gharabari
		101/938	Ac.4.35 dec.	Gharabari
		123	Ac.0.53 dec.	Gharabari
		129	Ac.0.74 dec	Gharabari
	Total Area	Ac.10.00 dec		

In addition to this it is observed that there is a land conversion case (OLR 8(a)Case No.2-43/2021) for change of Kissam Atta to Gharabari, Land schedule-A in the year 2021.(Case record attached) where the existing Rice mill is established. During inspection, it is found that there is a gochar plot no.3, an area Ac.0.29 dec. which is surrounded by the plot No. 1,2,4,5 and encroached by Navakiran Rice Mill.


Addl. District Magistrate
Boudh

ok

On view of the above, the R I. Dahya is instructed to submit 'G' form with against to the land encroached by the above said Rice Mill . Again it is observed that the overflow of water (disposal pond) may be disposed to the plot 655 (Kissam- Nala) pertaining to Khata No.129 (A A A) which is connected to the Bandhamunda Nala of Mouza Sanadunguripali .

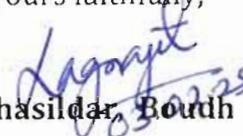
In addition to that the R.I. Dahya is directed to collect the Royalty from the M/S Navakiran Enterprises Pvt .Ltd. against the pond formation at Plot No.192,193,199, (Kissam-G.B) measuring an Area Ac.2.55 pertaining to Khata No.24/38 of Mouza - Bijapadar
(excavation of earthen material)

This is for favour of kind information and necessary action.

Enclosures:-

- 1.R.I.Report
- 2.Sketch Map
- 3.ROR Copy
- 4.OLR 8 (a) Case No.43/2021

Yours faithfully,


Tahasildar, Boudh

o/c


Addl. District Magistrate
Boudh

Page No. ✖

ଆଇସି, ମିଲିଟାରୀ କି କଲ୍ୟାଣକର, ଦାମ୍ପା

୧୮୦, ୫୦୩୩୩ ୨୦୧ ୦୧ ୨୧ ୨୦୨୫

ମିଲିଟାରୀ ପେସିଫିକାର୍, କୋଟି ।

ନୋମିନେଟ୍ - NOVEMBER ENTERPRISES PVT. Ltd. Through Director
ବିପଦ କ୍ରମାନ୍ୱୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରିବା ପାଇଁ ବିଚାରଣା ।

ମହୋଦୟ,

Handwritten signature
21.01.25

ଆଇସି କି ଆଇସି ପଦକ୍ଷେପ କୋଟି - ପଦ୍ମବତୀ ଟ୍ରଷ୍ଟି ନାମ୍ନି ସହ କର୍ମଚାରୀଙ୍କୁ
କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କୋଟି - ପଦ୍ମବତୀ ଟ୍ରଷ୍ଟି ଆଇସି - 16/06
କ୍ରମ. ୧, ୨, ୪, ୫, ୬ କୋଟି ୨୫୦୦ ଟଙ୍କା ୭.୦୦ କିମ୍ବଦନ୍ତୀ ଅର୍ଥ
କୋଟି - ବିଜାପୁର ଆଇସି - 24/38, କୋଟି ୨୫୦୦ ଟଙ୍କା ୧୦.୦୦ ଟଙ୍କା କିମ୍ବଦନ୍ତୀ ।
ଆଇସି - 24/37 କୋଟି ୨୫୦୦ ଟଙ୍କା ୧୦.୦୦ ଟଙ୍କା କିମ୍ବଦନ୍ତୀ ଆଇସି - 17
(କୋଟି) କ୍ରମ. ୩ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ - କୋଟି ୨୫୦୦ ଟଙ୍କା ୦.୨୨ ୧୦୦ କିମ୍ବଦନ୍ତୀ
ଏହି କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ
ସୁରକ୍ଷିତ କିମ୍ବଦନ୍ତୀ ।

କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ
କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ
କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ
କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ

କିମ୍ବଦନ୍ତୀ - ବିଜାପୁର ଆଇସି - 24/38 କୋଟି ୨୫୦୦ ଟଙ୍କା ୧୦.୦୦ କିମ୍ବଦନ୍ତୀ
କିମ୍ବଦନ୍ତୀ କ୍ରମ - 199, 193, 192 କୋଟି ୨୫୦୦ ଟଙ୍କା ୧.୨୨ ୧୦୦ କିମ୍ବଦନ୍ତୀ
କିମ୍ବଦନ୍ତୀ ଆଇସି କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ
(250x250x30) କିମ୍ବଦନ୍ତୀ = 53,198.67 cum

କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ
କିମ୍ବଦନ୍ତୀ ।

ଆଇସି କିମ୍ବଦନ୍ତୀ
21.01.2025
Revenue Inspector,
Dampara

Handwritten signature
Addl. District Magistrate
Boudh

Transacted Copy of page no - X

OFFICE OF THE REVENUE INSPECTOR, DAHYA

Letter No. _____ // Dt. _____

To

The Tahasildar, Boudh

Sub: Submission of field enquiry into the present status of the land acquired by M/S Navkiran Enterprises, At: Padmapur- Tukuda, PO: Nuapali, Dist. Boudh

Sir,

In inviting a kind reference to the subject cited above, I had conducted a field enquiry into the present status of the land acquired by M/S Navkiran Enterprises, At: Padmapur- Tukuda, PO: Nuapali, Dist. Boudh. It is found that the Rice Mill is situated covering total Ac.7.00 dec, Kisam Gharabari in Plot No. 1, 2, 4, 5 & 7 pertaining to Khata No.16/6, an area of Ac.10.00 dec pertaining to Khata No.24/38, Mouza: Bijapadar, Kisam: gharabari. Area Ac.4.71 pertaining to Khata No.24/37, kisam: Sarad Ana Jalasechita and Ac.0.29 dec pertaining to Khata No.17(Rakhita), Plot No.3, kisam: Gochar has also been encroached by the owner of the Rice Mill. As the govt. land has been encroached, so "G" Memo has been submitted and recommended for eviction

Although the Rice Mill has boundary wall but intentionally the right side boundary wall has an wide opening at the lower side which is used for draining of waste water to flow through the Panilala vide Plot No.662 covering the Plot No.655, Kisam: Abada Atogya Anabadi, Area Ac.0.51 dec of Mouza Sandunguripali and drainage water is being discharged into the River Mahanadi. One Pond has been excavated measuring approximately 53,198.67 Cubic Metre (250X250X30) in Plot No.199,193,192 pertaining to Khata No.24/38, Area Ac.2.55, Kisam: Gharabari

This is for your kind information and necessary action.

Yours faithfully,


Revenue Inspector, Dahya


Addl. District Magistrate
Boudh

Transacted Copy
attested

26/9/2018
General Manager
OSCS LTD.
BOUDH
District Manager Boudh



(6961)

Mouza - Bijapadar

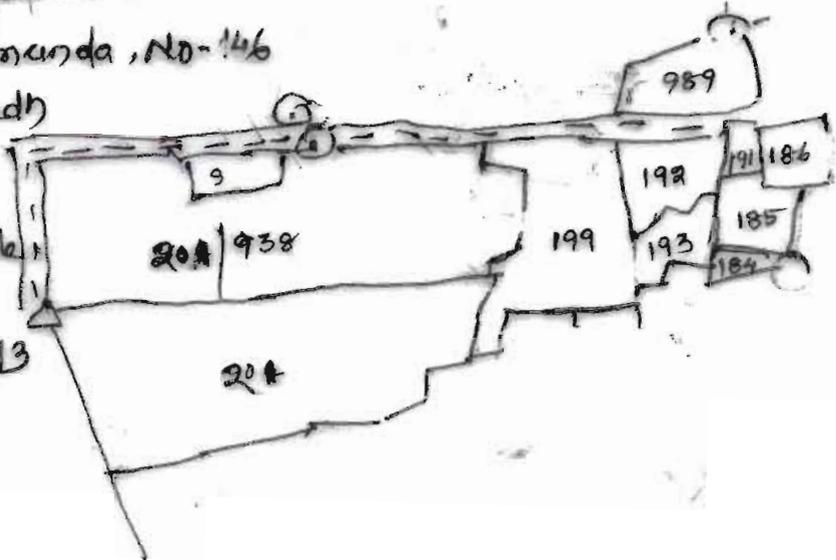
P.S: Manamunda, No-146

Tahasil - Boudh

Dist - Boudh

Scale: 16" = 1 mile

Year: 1992-93



Khata No
24/38

Plot NO
184

Kuson
Gharabari

Area

185

"

Ac. 0.13 dec

186

"

Ac. 0.50 dec

188

"

Ac. 0.25 dec

189

"

Ac. 0.42 dec

191

"

Ac. 0.61 dec

192

"

Ac. 0.12 dec

193

"

Ac. 0.57 dec

199

"

Ac. 0.36 dec

201/938

"

Ac. 1.82 dec

123

"

Ac. 4.35 dec

129

"

Ac. 0.53 dec

Ac. 0.74 dec

Total: Ac. 10.00 dec.

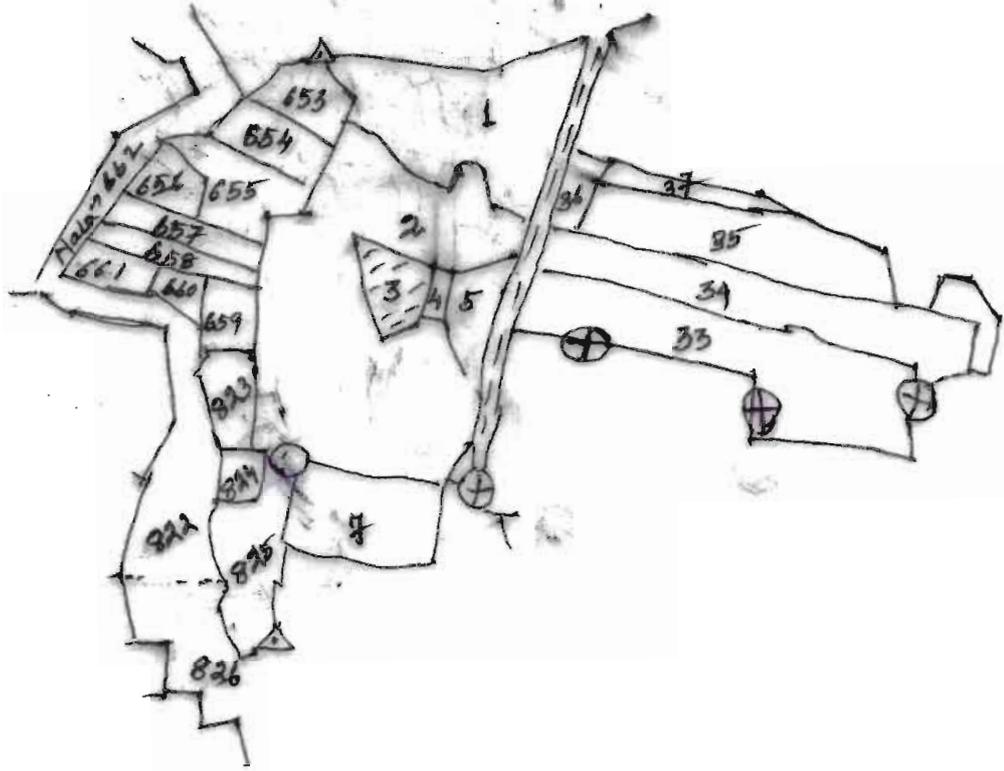
Khata

D.

Revenue Inspector
Dahya

S.

Adil District Magistrate
Boudh



NIQUZA - PADMAPUR TUKUDA
 PS : MANAMUNDA, NO-144
 TAHASIL: BOUDH
 DIST: BOUDH

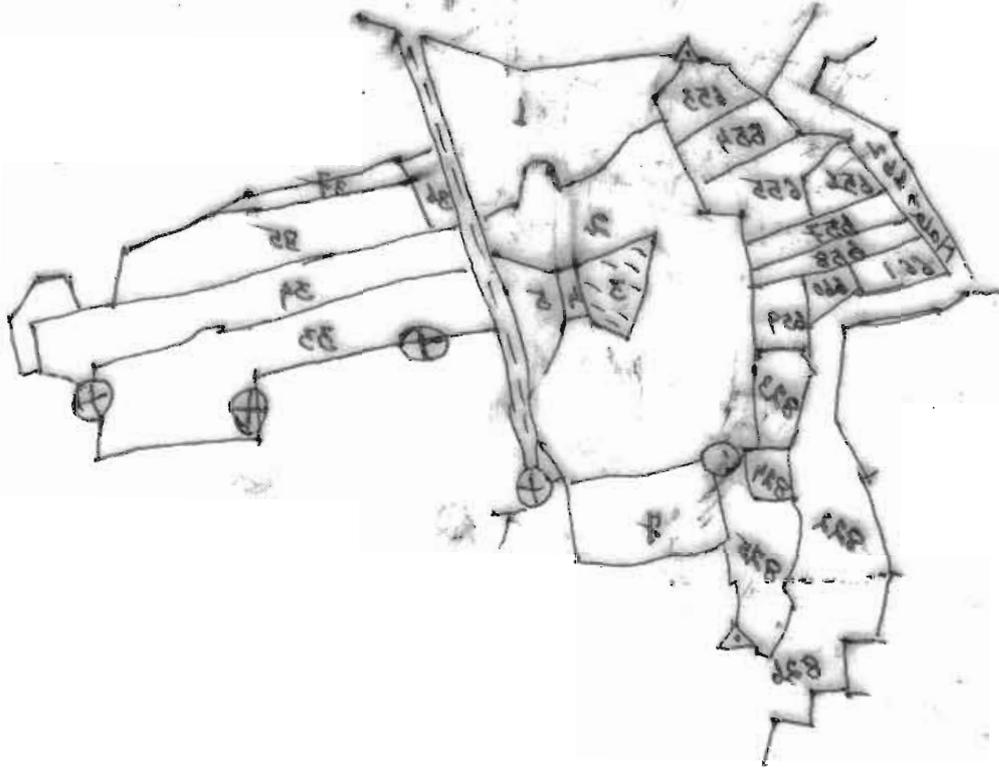
<u>KHATA NO</u>	<u>PLOT NO</u>	<u>AREA</u>	<u>KISAM</u>	<u>RT</u>
16/6	1	Ac. 1.720	Gharabari	Nankirem Enterprises
	2	Ac. 3.970	"	Pvt Ltd, Director
	4	Ac. 0.090	"	Najee Nisraj Kumar
	5	Ac. 0.240	"	Kansal S/o Ram
	7	Ac. 0.880	"	Abataro Agrawal
		<u>Ac. 7.00</u>		Caste- Marwadi
				At: Ward No-16
				Bargash.

Anub


 Addl. District Magistrate
 Boudha


 Revenue Inspector
 Dahya

Page No. 28



MOZA - PADMA PUR TUKUDA
 P2 : MAHAMUNDA, NO-144
 TAHASIL : BOGDH
 DIST : BOGDH



BT	KIRAN	AREA	PLOT NO	KHATA NO
Markison Engrs	pharapac	AC-1.520	1	16/8
Baf Ltd, Director	"	AC-3.470	2	
Prdho N. S. K. Kama	"	AC-0.070	3	
Kamal S/o Ram	"	AC-0.240	4	
Abdoul Affanwar	"	AC-0.880		
Conts-Mamwar		AC-F.00		

Handwritten signature in green ink.

Revenue Inspector
 Darva

Adl. District Magistrate
 Bogdh

Schedule I Form No.39-A

Page No - ୧୫

ଖତିୟାନ

ମୌଜା : ପଦ୍ମପୁର ଚୁକୁଡ଼ା

ତହସିଲ : ବୌଦ୍ଧ

ଥାନା : ମନମୁଣ୍ଡା

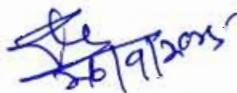
ତହସିଲ ନମ୍ବର : 92

ଥାନା ନମ୍ବର : 144

ଜିଲ୍ଲା : ବୌଦ୍ଧ

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତ୍ରାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡ଼ିଶା ସରକାର ଖେତ୍ରାଟ ନମ୍ବର 1				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		16/6				
2) ପ୍ରକାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		Navkiran Enterprises Pvt. Ltd. Through Director ନିରଜ କୁମାର କନସଲ ପି:ରାମଅବତାର ଅଗ୍ରୁଣାଲା ଜା: ମାରବାଡ଼ି ବା: ଖର୍ଚ୍ଚ ନଂ. ୧୨, ବରଗଡ଼, ପୋଷ୍ଟ/ଥାନା/ଜିଲ୍ଲା- ବରଗଡ଼, ପିନ-୭୬୮୦୨୮				
3) ସ୍ୱତ୍ୱ	ରୟତି					
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିଷ୍ଠାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
		7070.00	5302.50	707.00	13079.50	2020-21 ସନ ଠାରୁ ଦେୟ ।
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ	ଦାଖଲ ଖାରଜ କେଶ ନଂ 1909/2020 ହୁକୁମ ମତେ ତା15.12.2020 ଅତିରିକ୍ତ ତହସିଲଦାର, ବୌଦ୍ଧ କ ଆଦେଶ ମୁତାବକ ସଂଶୋଧନ କରାଗଲା ।					
BLANK SPACE FOR STAMPING						
ଅନ୍ତିମ ପ୍ରକାଶନ ତାରିଖ - 30/06/1993						
ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ - 04/01/1994						

True Copy attested.



CSO CUM DISTRICT MANAGER
OSCSC LTD.
BOUDH

Translated Copy of Page
No - 6A

Schedule I Form No.39-A							
KHATIYAN							
Mouza : Padmapur Tukuda		Tahasil: Boudh					
P.S: Manamunda		Tahasil No : 92					
P.S.No : 144		Dist: Boudh					
Name of the Landlord and Khewat or Kharian serial Number		Odisha Govt. Khewat No.1					
1) Khatiyan Serial No.		16/6					
2) Name of the Recorded Tenant, Father's Name, Caste and Residence		Navkiran Enterprises Pvt. Ltd. Through Director Niraj Kumar Kanasal S/O Rama Avatara Agrawalla, Caste- Marawadi Vill- Ward No 16, Bargah, Post/PS/Dist- Bargah, PIN- 768028.					
3) Sarwa		Rayati					
4) Demand		Water Tax	Rent	Cess	Nistar Cess and other cess if any	Total	5) Progressive Payment Details
			7070.00	5302.50	707.00	13079.50	Payment from 2020-21 Onwards.
6) Special Context if any		Corrected vide Order of Addl. Tahasildar Boudh MC No- 1909/2020 dtd 15.12.2020.					
BLANK SPACE FOR STAMPING							
Last date of Publication - 30/06/1993							
Date of Fixation of Rent - 04/01/1994							

Translated Copy of Page
GSO CUM DISTRICT
OSCSCO LTD.
BOUDH

ଖତିୟାନର କ୍ରମିକ ନଂ : 16/6		ମୌଜା : ପଦ୍ମପୁର ଟୁକୁଡା			ଜିଲ୍ଲା : ବୌଦ୍ଧ	
ପ୍ଲଟ ନମ୍ବର ଓ ଚକର ନାମ	କିସମ ଓ ପ୍ଲଟର ଖଜଣା	କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ବୌଦ୍ଧ	ରକବା			ମତ୍ତବ୍ୟ
			ଏ.	ଡି.	ହେକ୍ଟର	
7	8	9	10		11	12
1	ଘରବାରି		1	7200	0.6961	Kissam corrected vide order of the Addl. Tahasildar, Boudh dtd. 31.03.21 in Case No. 43/2021 u/s, 8(A) of OLR Act.
2	ଘରବାରି		3	9700	1.6066	Kissam corrected vide order of the Addl. Tahasildar, Boudh dtd. 31.03.21 in Case No. 43/2021 u/s, 8(A) of OLR Act.
4	ଘରବାରି		0	0900	0.0364	Kissam corrected vide order of the Addl. Tahasildar, Boudh dtd. 31.03.21 in Case No. 43/2021 u/s, 8(A) of OLR Act.
5	ଘରବାରି		0	3400	0.1376	Kissam corrected vide order of the Addl. Tahasildar, Boudh dtd. 31.03.21 in Case No. 43/2021 u/s, 8(A) of OLR Act.
7	ଘରବାରି		0	8800	0.3561	ଖା.ଖା.ନଂ 16/4. Kissam corrected vide order of the Addl. Tahasildar, Boudh dtd. 31.03.21 in Case, No. 43/2021 u/s 8(A) of OLR Act.
5 plots			7	0000	2.8328	

ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ବିଜ୍ଞାନ କେନ୍ଦ୍ର 01/10/2025 08:10:36 IP :27.122.62.58

True
Copy attached
[Signature]
CSO CUM DISTRICT MANAGER
OSCSC LTD.
BOUDH

Khata Serial No : 16/6		Mourza: Padmapur Tukuda			Dist: Boudh		
Plot No & Chaka No	Kissam & Rent of Plot	Detail description of Kissam and its Boundary	Area			Remarks	
			Acres	Dec.	Hectare		
7	8	9	10	11	12		
1	Gharabari		1	7200	0.6961	Kissam corrected vide order of the Addl. Tahasildar, Boudh dtd. 31.03.21 in Case No. 43/2021 u/s, 8(A) of OLR Act.	
2	Gharabari		3	9700	1.6066	Kissam corrected vide order of the Addl. Tahasildar, Boudh dtd. 31.03.21 in Case No. 43/2021 u/s, 8(A) of OLR Act.	
4	Gharabari		0	0900	0.0364	Kissam corrected vide order of the Addl. Tahasildar, Boudh dtd. 31.03.21 in Case No. 43/2021 u/s, 8(A) of OLR Act.	
5	Gharabari		0	3400	0.1376	Kissam corrected vide order of the Addl. Tahasildar, Boudh dtd. 31.03.21 in Case No. 43/2021 u/s, 8(A) of OLR Act.	
7	Gharabari		0	8800	0.3561	Khata No.16/4, Kissam corrected vide order of the Addl. Tahasildar, Boudh dtd. 31.03.21 in Case, No. 43/2021 u/s 8(A) of OLR Act.	
5 plots			7	0000	2.8328		

Translated
Copy attested


 DISTRICT MANAGER
 OSCSC LTD.
 BOUDH

Form No.39-A

Page No. ~~10~~

ଖତିୟାନ

ମୌଜା : ବିକାପଦର

ତହସିଲ : ବୌଦ୍ଧ

ଥାନା : ମନମୁଣ୍ଡା

ତହସିଲ ନମ୍ବର : 89

ଥାନା ନମ୍ବର : 146

ଜିଲ୍ଲା : ବୌଦ୍ଧ

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତ୍ରର ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡିଶା ସରକାର ଖେତ୍ର ନମ୍ବର 1				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		24/38				
2) ପ୍ରକାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		NAVKIRAN ENTERPRISES PVT LTD. Company Director, ନିରଜ କୁମାର କଂସାଳ ପି:ରାମ ଅବତାର ଅଗ୍ରୱାଲ ଜା: ମାରବାଡି ବା: ବ୍ରହ୍ମଚାରୀ, ଖାର୍ଡ ନଂ 16, ପୋ/ଥା/କି- ବରଗଡ, ପିନ-768028				
3) ସ୍ୱତ୍ୱ	ରକ୍ଷିତ					
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିସ୍ତାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
		57.00	43.00	6.00	106.00	ସନ 2023-24 ଠାରୁ ଦେୟ ।
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ		ଦାଖଲ ଖାରଜ କେଶ ନଂ 1192/2023 ତହସିଲଦାର, ବୌଦ୍ଧ ହୁକୁମ ମୁତାବକ ପୁଟ ନଂ 123 ରକବା ଏ 0.5300 ହି, ପୁଟ ନଂ 129 ରକବା ଏ 0.7400 ହି, ପୁଟ ନଂ 184 ରକବା ଏ 0.130 ହି, ପୁଟ ନଂ 185 ରକବା ଏ 0.500 ହି, ପୁଟ ନଂ 86 ରକବା ଏ 0.3500 ହି, ପୁଟ ନଂ 188 ରକବା ଏ 0.120 ହି ପୁଟ ନଂ 189 ରକବା ଏ 0.6100 ହି, ପୁଟ ନଂ 191 ରକବା ଏ 0.120 ହି, ପୁଟ ନଂ 192 ରକବା ଏ 0.570 ହି, ପୁଟ ନଂ 193 ରକବା ଏ 0.360 ହି, ପୁଟ ନଂ 199 ରକବା ଏ 1.620 ହି, ପୁଟ ନଂ 201/938 ରକବା ଏ 4.350 ହି ପୁରାତନ ଖାତା ନଂ 24/12 ରୁ ସଂଶୋଧନ କରାଗଲା ।				
BLANK SPACE FOR STAMPING						
ଅତିମ ପ୍ରକାଶନ ତାରିଖ -						
ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ -						

**Addl. District Magistrate
Boudh**

True Copy attested
[Signature]
CSO CUM DISTRICT MANAGER
OSCSC LTD.
BOUDH

Transacted Copy of Page No. X

BHULEKH

LAND RECORDS WEB PORTAL OF ODISHA

Schedule Form No.39-A

KHATIYAN

Mouza	Bijapadar	Tahasil	Boudh
Police Station	Manamunda	Tahasil No.	89
PS No.	146	District	Boudh

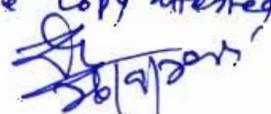
Name of Land lord & khewat or Sl.No. of Khatiyan		Govt. of Odisha Khewat No.1				
1.Sl.No of Khatiyan		24/38				
2.Name of Recorded Tenant / Father's name & Residence		NAVKIRAN ENTERPRISES PVT. LTD. Company Director, Niraj Kumar Kansal, S/o-Ram Avatar Agrawalla, Caste:Marwadi, Resident of-Brahmachari, Ward No.16, PO/PS/Dist: Bargarh, PIN: 768028				
3.Satwa	Rayati					
4.Demand	Water Tax	Rent	Cess	Nistar Cess & other Cess if any	Total	5) Progressive payment details
		57.00	43.00	6.00	106.00	Payment from 2023-24 onwards
6. Special Remarks, if any	M.C No.1192/2023 by order of Tahsildar, Boudh corrected Plot No.123 Area Ac.0.5300 dec., Plot No.129 Area.Ac.0.7400 dec., Plot No.184 Area Ac.0.130 dec., Plot No.185 Area Ac.0.500 dec., Plot No.86 Area Ac.0.3500 dec., Plot No.188 Area Ac.0.120 dec., Plot No.189 area Ac.0.6100 dec., Plot No.191 Area Ac.0.120 dec., Plot No.192 area Ac.0.570 dec., Plot No.193 area Ac.0.360 dec., Plot No.199 Area Ac.1.620 dec., Plot No.201/938 area Ac.4.350 dec. brought forward from Old Khata No.24/12 and corrected accordingly.					
BLANK SPACE FOR STAMPING						
Last date of publication- Date of fixation of Rent-						

Transacted Copy attested


 GSD CUM DISTRICT MANAGER
 OSCSC LTD.
 BOUDH

ଖତିୟାନର କ୍ରମିକ ନଂ : 24/38		ମୌଜା : ବିଜାପଦର			ଜିଲ୍ଲା	
ପୁର ନମ୍ବର ଓ ଚକର ନାମ	କିସମ ଓ ପୁରର ଖଜଣା	କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି	ରକବା			ମତ୍ତବ୍ୟ
			ଏ.	ଡି.	ହେକ୍ଟର	
7	8	9	10	11	12	
123 ମହୁଲଝୁଲି	ଘରବାରି	ଉ: ସିତାଶୁ ଶେଖର ସିଂହଦେବ ଦ: ନିଜ	0	5300	0.2145	
129 ମହୁଲଝୁଲି	ଘରବାରି	ଉ: ନିଜ ଦ: ନିଜ	0	7400	0.2995	
184 ପୁରୁଣାବସ୍ତି ଚକ	ଘରବାରି	ଉ: ନିଜ ଦ: ଚନ୍ଦ୍ର କର୍ଣ୍ଣ ଓଗେର	0	1300	0.0526	
185 ପୁରୁଣାବସ୍ତି ଚକ	ଘରବାରି	ଉ: ନିଜ ଦ: ନିଜ	0	5000	0.2023	
186 ପୁରୁଣାବସ୍ତି	ଘରବାରି	ଉ: ରାସ୍ତା ଦ: ନିଜ	0	3500	0.1416	
188 ସନ୍ଧିମାଳ	ଘରବାରି	ଉ: ଚମରା ମହାପାତ୍ର ଦ: ରାସ୍ତା	0	1200	0.0486	
189 ସନ୍ଧିମାଳ	ଘରବାରି	ଉ: ମୌଜା: ପଦ୍ମପୁର ଦ: ରାସ୍ତା	0	6100	0.2469	
191 ରାସ୍ତାପାଖ	ଘରବାରି	ଉ: ରାସ୍ତା ଦ: ନିଜ	0	1200	0.0486	
192 ରାସ୍ତାପାଖ	ଘରବାରି	ଉ: ରାସ୍ତା ଦ: ନିଜ	0	5700	0.2307	
193	ଘରବାରି		0	3600	0.1457	
199 ଦଶଭାଗ	ଘରବାରି	ଉ: ରାସ୍ତା ଦ: କେଶବ ଚନ୍ଦ୍ର ସାହୁ ଓଗେର	1	6200	0.6556	
201/938 ବଡ଼ଆଟ	ଘରବାରି	ଉ: ରାସ୍ତା ଦ: ଚନ୍ଦ୍ରା କର୍ଣ୍ଣ ଓଗେର	4	3500	1.7604	
12 plots			10	0000	4.0470	

ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ବିଜ୍ଞାନ କେନ୍ଦ୍ର 25/09/2025 07:50:32 IP :27.122.62.57

True Copy attested

 CSO CUM DISTRICT MANAGER
 OSCSC LTD.
 BOUDH

Translated Copy of Page No-~~7~~

Sl.No. of Khatiyani :24/38		Mouza: Bijapadar			Dist: Boudh	
Plot No.& Chaka Name	Kisam & Rent of Plot	Particulars of Kisam & boundary	Area			Remarks
			Ac.	Dec.	Hectare	
7	8	9	10		11	12
123-Mahuljhuli	Gharabari	N:Sitansu Sekhar SinghDeo S:Nija	0	5300	0.2145	
129-Mahuljhuli	Gharabari	N; Nija S: Nija	0	7400	0.2995	
184-Purunabasti Chaka	Gharabari	N: Nija S:Chandra karna oger	0	1300	0.0526	
185-Purunabasti Chaka	Gharabari	N: Nija S: Nija	0	5000	0.2023	
186-Purunabasti	Gharabari	N:Rasta S:Nija	0	3500	0.1416	
188-Sandhimal	Gharabari	N:Chamara Mohapatra S:Road	0	1200	0.0486	
189-Sandhimal	Gharabari	N:Mouza Padmapur S:Rasta	0	6100	0.2469	
191-Rastapakha	Gharabari	N: Rasta S: Nija	0	1200	0.0486	
192-Rastapakha	Gharabari	N: Rasta S: Nija	0	5700	0.2307	
193	Gharabari		0	3600	0.1457	
199-Danadatada	Gharabari	N:Rasta S:Keshaba Chandra Sahu Oger	1	6200	0.6556	
201/938 -Bada Atta	Gharabari	N:Rasta S:Chandra Karna oger	4	3500	1.7604	
12 plots			10	0000	4.0470	

Translated Copy attested.

[Signature]
28/9/2017
ESU CUM DISTRICT MANAGER
OSCSC LTD.
BOUDH

Order sheet details


Case Details :

Court name : Addl. Tahasildar 2, Boudh	Case type : OLR-8(A)
Case no. : 2-43/2021	Case year: 2021
Case institution date : 29/01/2021	

	Mobile No.		Mobile No.
Niraj Kumar Kansal	7077966411	Addl Tahasildar Boudh	9040670638

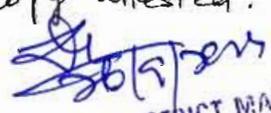
Land Record Details :

District	Tahasil	Village	Khatiyan	Plot	Transaction Area	Unit
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡା	16/6	1	1.7200	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡା	16/6	2	3.9700	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡା	16/6	4	0.0900	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡା	16/6	5	0.3400	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡା	16/6	7	0.8800	Acre

Case Action Details :

Action	Action Date	Details
Admission	29/01/2021	Case institution Perused the petition filed by Navkiran Enter Prises Pvt. Ltd through Niraj Kumar Kansal S/o- Ram Awatar Agrawalla . . At- baragarh , P.S- Baragarh District- Baragarh regarding conversion of the case land to Gharabari KISSAM U/S 8(A) of OLR Act 1960 in the above land scheduled Register the case.
Case Forwarded	29/01/2021	Send the application to the R.I. Dahya for submission of detailed enquiry report alongwith Sketch Map showing all particulars (viz. Boundary of land, approach Road etc.). If the said land is suitable for conversion, issue proclamation inviting objection, if any from general public and collect the conversion fees towards premium & ground rent as per prescribed Govt. approved rate vide R&DM Deptt. Notification No. 9207 dt. 20.03.2017 from the applicant. Put up after receipt of the enquiry report from R.I. Dahya (Dctd.) Addl. Tahasildar, Boudh

True Copy attested.



CSO CUM DISTRICT MANAGER
OSCSC LTD.
BOUDH

Translated Copy of page no - 309

Order Sheet details**Cases details:**

Court name: Addl. Tahasildar 2, Boudh	Case type: OLR- 8(A)
Case No. 2-43/2021	Case year: 2021
Case institution date: 29.01.2021	

	Mobile No.		Mobile No.
Niroj Kumar Kansal	7077966411	Addl. Tahasildar Boudh	9040670638

Land Record Details:

District	Tahasil	Village	Khatiyani	Plot	Transaction Area	Unit
Boud	Boudha	Padmapur-Tukuda	16/6	1	1.7200	Acre
Boud	Boudha	Padmapur-Tukuda	16/6	2	3.9700	Acre
Boud	Boudha	Padmapur-Tukuda	16/6	4	0.0900	Acre
Boud	Boudha	Padmapur-Tukuda	16/6	5	0.3400	Acre
Boud	Boudha	Padmapur-Tukuda	16/6	7	0.8800	Acre

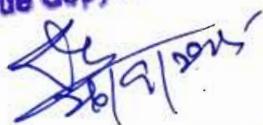
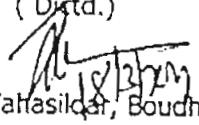
Case Action Details:

Action	Action date	Details
Admission	29/01/2021	Case institution
Case Forwarded	29/01/2021	<p>Perused the petition filed by Navkiran Enter Prises Pvt. Ltd. through Niraj kumar Kansal S/o- Ram Awatar Agrawalla, At-Baragarh, P.S- Baragarh, District-Baragarh regarding conversion of the case land to Gharabari kissam U/S 8(A) of OLR Act, 1960 in the above land scheduled</p> <p>Register the case.</p> <p>Send the application to the R.I. Dahya for submission of detailed enquiry report alongwith Sketch Map showing all particulars (viz. Boundary of land, approach Road etc). If the said land is suitable for conversion, issue proclamation inviting objection, if any from general public and collect the conversion fees towards premium & ground rent as per prescribed Govt. approved rate vide R & DM Deptt. Notification No.9207 dt.20.03.2017 from the applicant.</p> <p>Put up after receipt of the enquiry report from R.I. Dahya</p> <p style="text-align: right;">(Dictd.) Sd/ 29.01.2021 Addl. Tahasildar,</p> <p>Boudh</p>

Translated Copy attested.

26/9/2021

GSO CUM DISTRICT MANAGER
OJSCS LTD.
BOUDH

ଅଧିକାରୀଙ୍କ ଦାଖଲ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଦାଖଲ ଓ ଗଣନା	ଅନୁମୋଦିତ କାର୍ଯ୍ୟକ୍ରମ ବିଭାଗର ତାରିଖ																										
୧	୨	୩																										
18/3/2021	<p style="text-align: center;">Case is taken up today.</p> <p>R.I. Dahya has submitted the enquiry report on the OLR-8(A) Case No.43/2021 vide his Letter No.29 dated. 3.3.2021. It is revealed from the enquiry report of the R.I. Dahya that the case land stands recorded in the name of Navkiran enterprises Pvt. Ltd. Through Director Niroj Kumar Kansal S/O Ramavtar Agrawalla, Caste:Manvadi, Ward No.16,Bargarh,PO/PS/Dist.Bargarh having an Area of Ac.7.000 Decl. relating to Khata No.16/6, of Mouza Padmapur tukuda and has applied for conversion of Agriculture land to Non-Agricultural land. Plot wise area are placed below.</p> <table border="1" style="margin-left: auto; margin-right: auto; border-collapse: collapse;"> <thead> <tr> <th>Mouza</th> <th>Khata No.</th> <th>Plot No.</th> <th>Kissam</th> <th>Area(in acre)</th> </tr> </thead> <tbody> <tr> <td rowspan="6" style="text-align: center;">Padmapur Tukuda</td> <td rowspan="6" style="text-align: center;">16/6</td> <td style="text-align: center;">1</td> <td style="text-align: center;">S.J.-II</td> <td style="text-align: center;">1.720</td> </tr> <tr> <td style="text-align: center;">2</td> <td style="text-align: center;">Do</td> <td style="text-align: center;">3.970</td> </tr> <tr> <td style="text-align: center;">4</td> <td style="text-align: center;">Do</td> <td style="text-align: center;">0.090</td> </tr> <tr> <td style="text-align: center;">5</td> <td style="text-align: center;">Atta</td> <td style="text-align: center;">0.340</td> </tr> <tr> <td style="text-align: center;">7</td> <td style="text-align: center;">do</td> <td style="text-align: center;">0.880</td> </tr> <tr> <td colspan="3" style="text-align: center;">Total</td> <td style="text-align: center;">7.000</td> </tr> </tbody> </table> <p>The above Agricultural land covers the following points.</p> <ol style="list-style-type: none"> 1. <i>The proposed conversion land does not obstruct natural water sources and the passage of man animal and agricultural implements.</i> 2. <i>It does not cause any inconvenience of difficulty to the neighboring land owner.</i> 3. <i>It is ascertained that the applicant applied the above land to convert non agricultural land for functioning of a Rice mill and it is not affect the normal agricultural operation in neighborhood plots.</i> 4. <i>The applied plot is more than 500 meters from National High Ways-57 and it is found that Village Road is available to suit land.</i> 5. <i>An amount of Rs.700000/-- towards premium and G.R. of Rs.7000/-- will be collected from the applicant after due approval from the Competent Authority.</i> <p>The Sub-Collector is empowered to approve the conversion of Agricultural land to homestead land covering more than Ac.0.25 Dec. of land as per G.O.No.9781 Dt.23.03.2017 of R & DM Dept..Odisha.</p> <p>Hence the Case Record is submitted to the Sub-Collector, Boudh for kind approval.</p> <div style="text-align: center; margin-top: 20px;"> <p>True Copy Attested</p>  <p>30/9/2021</p> <p>GSO CUM DISTRICT MANAGER OSC&LTD. BOUDH</p> </div> <div style="text-align: right; margin-top: 20px;"> <p>(Dtrtd.)</p>  <p>18/3/2021 Addl.Tahasildar, Boudh</p> </div>		Mouza	Khata No.	Plot No.	Kissam	Area(in acre)	Padmapur Tukuda	16/6	1	S.J.-II	1.720	2	Do	3.970	4	Do	0.090	5	Atta	0.340	7	do	0.880	Total			7.000
Mouza	Khata No.	Plot No.	Kissam	Area(in acre)																								
Padmapur Tukuda	16/6	1	S.J.-II	1.720																								
		2	Do	3.970																								
		4	Do	0.090																								
		5	Atta	0.340																								
		7	do	0.880																								
		Total			7.000																							

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ, ୧୯୬୪, ର ପାଠା ୨୦୭ (୧) ଦ୍ରଷ୍ଟବ୍ୟ]

(CONTINUATION OF ORDER SHEET)

ଆଦେଶର କାର୍ଯ୍ୟ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କର ଆଦେଶ ଓ ସ୍ୱାକ୍ଷର	ଆଦେଶ ପ୍ରକାଶ କରାଯାଇଥିବା କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଚିତ୍ରଣା ଉପରେ
------------------------------------	-----------------------------	--------------------------------------------------------------

2021/4

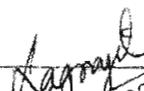
The case record is taken up today.
 Perused the endorsement dated 18.03.2021 of
 Addl.Tahasildar, Boudh wherein he has recommended the proposal
 for conversion of land to Gharabari as per 8 (A) of OLR Act.

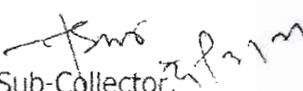
Perused the case record. One Navkiran Enterprises Pvt.
 Ltd, through Director, Niraj Kumar Kansal S/o Ram Abatar
 Agrawalla Caste: Marwadi, Ward No. 16, Bargarh PO/PS/ Dist;
 Bargarh has applied for conversion of land to non agriculture
 purpose as per Section-8-(A) of OLR Act pertaining to Khata
 No.16/6 Chaka Plot No. 1,2,4,5, and 7 having Area Ac.7.000 of
 Mouza: Padmapur Tukuda under Boudh Tahasil . From the case
 record it is revealed that the case land is suitable for conversion as
 per the provision contained under Government guidelines. The
 Tahasildar, Boudh has mentioned that the proposed conversion does
 not obstruct natural water sources, any inconvenience of difficulty to
 the neighboring land owners and also it does not affect the normal
 agricultural operation in neighborhood plots.

In pursuance of Clause (3-a) of section-2 of the Odisha
 Land Reforms Act, 1960 (Odisha Act 16 of 1960) read with of
 Notification No. 25303 dated 12.08.2016 and No. 9781 dated
 23.03.2017 of Revenue & Disaster Management Department,
 Odisha, Bhubaneswar the proposal submitted by the
 Addl.Tahasildar, Boudh for conversion of land to non-agricultural
 purpose on dated 18.03.2021 is hereby approved. Return the case
 record to lower Court.

(Dictated)

True copy attested


 TAHASILDAR
 BOUDH


 Sub-Collector,
 Boudh,
 Sub-Collector
 Boudh


 Addl. District Magistrate
 Boudh

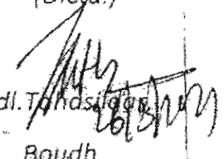
ଉପର ଚାଳିକ ସଂଖ୍ୟା ପ୍ରତିଷ୍ଠା	ଅଧିକାରୀଙ୍କର ଆଦେଶ ଓ ସାମ୍ବନ୍ଧ	ଆବେଦନ ପ୍ରକ କ୍ରମ କାର୍ଯ୍ୟକ୍ରମ ବିଷୟବସ୍ତୁ
୧	୨	୩

2603.2021

Case is taken up today.

Perused the orders dtd 25.3.2021 of Sub-Collector, Boudh regarding conversion of Agricultural Land to non-Agricultural purpose. The Sub-Collector, Boudh has approved the proposal of OLR Case No.43/2021 pertaining to Khata No.196, having an area of Ac.7.000 Decl. of Mouza Padmapur tukuda ,PS:Manamunda,Dist.Boudh. Hence, the applicant is directed to deposit the Govt. dues as required for conversion of Agricultural Land to non-Agricultural purpose by 31.03.2021.

(Dictd.)


 Addl. Tahasildar
 Boudh

Demand fixed prior 4 C, 8

Prim: Rs 700000.00
 G.R. Rs 7000.00
 D.F Rs 500.00
Total : Rs 707500.00

Original

True copy attested


 TAHASILDAR
 BOUDH


 Addl. District Magistrate
 Boudh

ଆବେଦନ ଦାଖଲ ତାରିଖ ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କର ଆବେଦନ ଓ ସାମ୍ବନ୍ଧ	ଆବେଦନ ପ୍ରକାର କରାଯାଇଥିବା କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ର ବିସ୍ତୃତ ତାରିଖ
୧	୨	୩

31.03.2021

This Case is taken up today.
The applicant has deposited the Govt. Revenue as per the following demand fixed by the R.I., Dahya from the applicant Navkiran Enterprises Pvt.Ltd. through Nirojkumar kansal S/O Ram Avtar Agrawalla, Caste: Marwadi, Vill: Bargarh, PS: Bargarh, Dist: Bargarh towards conversion of Agricultural land to non Agricultural land vide OLR 8(A)-Case No.43/2021.

Unit	Amount	MR No/Date
Premium	7,00,000.00	0043971/269
Ground Rent	7,000.00	Dt.31.3.2021
D/F	500.00	
Total	707500.00	

Gone through the Case. The case land stands recorded in the name of Navkiran Enterprises Pvt.Ltd. through Nirojkumar kansal S/O Ram Avtar Agrawalla, Caste: marwadi, Vill: Bargarh, PS: bargarh, Dist: Bargarh in the following Land Schedule of Mouza Padmpur Tukuda.

Name of the R.T.	Khata No.	Plot No	Kissam	Total area to converted
Navkiran Enterprises Pvt.Ltd. through Nirojkumar Kansal	16/6	1	SJ-II	1.720
		2	SJ-II	3.970
		4	SJ-II	0.090
		5	Atta	0.340
		7	Atta	0.880
		Total		7.000

Tulasi padh

In view of the above, the applicant has fulfilled all the terms and condition, the case is allowed in favour of the applicant for conversion as per G.O.No.9781 dated 23.03.17 of Govt. in R & DM Deptt. Odisha.

ORDER IN ORIYA VERSION

କ୍ଷେତ୍ର.....ପଦ୍ମପୁର ଟୁକୁଡା..... ଖାତା ନଂ.....16/6.....ପୁର ନଂ.ଉପର ବର୍ଣ୍ଣିତ ପ୍ରକାରେ ନିଜା..... ଉପର ବର୍ଣ୍ଣିତ ପ୍ରକାରେ. କିମ୍ପା ୧.୭.୦୦୦. ଓ ଗ୍ରହଣ ଦ୍ରବ୍ୟ ଖାତା କରି ବ୍ୟବସାୟ..... Navkiran Enterprises Pvt.Ltd. ନିରେତ କ୍ରମାନ୍ କାର୍ଯ୍ୟାଳୟ ଡାକ୍ତର ଅବତାର ଅଗ୍ରାୱାଲା., ସା. ବରଗଡ଼..... ଆକା/ କିମ୍ପା..... ବରଗଡ଼..... ଓ ନଗର ପଞ୍ଚାୟତ ନିରୀକ୍ଷକ ପାଠିକାଳୀନ ବର୍ଣ୍ଣିତ ବ୍ୟବସାୟରେ ନିଜା ନିମ୍ନ ଦୁରଣ କର ।

Hence, the Record Keeper is directed to correct the ROR and issue intimation slip to the R.I concerned accordingly.

True copy attested
[Signature]

(Dictd.)
[Signature]
31/3/2021
Addl. Tahsildar, Boudh!

Sl.No. of Order & Date	Order of the Officer & Signature	Office not as to action taken on order & date																																										
31.03.2021	<p>This case is taken up today.</p> <p>The applicant has deposited the Govt. Revenue as per the following demand fixed by the R.I,Dahya from the applicant Navkiran Enter Prises Pvt.Ltd through Niroj kumar Kansal S/o-Ram Avtar Agrawalla, Caste:Marwadi, Vill:Bargarh, PS:Bargarh, Dist.Bargarh towards conversion of Agricultural land to non Agricultural land vide OLR 8(A)-Case No.43/2021.</p> <table border="1"> <thead> <tr> <th>Unit</th> <th>Amount</th> <th>MR No./Date</th> </tr> </thead> <tbody> <tr> <td>Premium</td> <td>7,00,000.00</td> <td>0043971/269</td> </tr> <tr> <td>Ground Rent</td> <td>7,000.00</td> <td>Dt.31.3.2021</td> </tr> <tr> <td>D/F</td> <td>500.00</td> <td></td> </tr> <tr> <td>Total</td> <td>707500.00</td> <td></td> </tr> </tbody> </table> <p>Gone through the Case. The case land stands recorded in the name of Navkiran Enter Prises Pvt.Ltd through Niroj kumar Kansal S/o- Ram Avtar Agrawalla, Caste:Marwadi, Vill:Bargarh, PS.Bargarh, Dist.Bargarh in the following Land Schedule of Mouza Padmpur- Tukuda.</p> <table border="1"> <thead> <tr> <th>Name of the R.T</th> <th>Khata No.</th> <th>Plot No.</th> <th>Kissam</th> <th>Total area to converted</th> </tr> </thead> <tbody> <tr> <td rowspan="5">Navkiran Enter Prises Pvt. Ltd through Niroj kumar Kansal</td> <td rowspan="5">16/6</td> <td>1</td> <td>SJ-II</td> <td>1.720</td> </tr> <tr> <td>2</td> <td>SJ-II</td> <td>3.970</td> </tr> <tr> <td>4</td> <td>SJ-II</td> <td>0.090</td> </tr> <tr> <td>5</td> <td>Atta</td> <td>0.340</td> </tr> <tr> <td>7</td> <td>Atta</td> <td>0.880</td> </tr> <tr> <td></td> <td></td> <td>Total</td> <td></td> <td>7.000</td> </tr> </tbody> </table> <p>In view of the above, the applicant has fulfilled all the terms and condition, the case is allowed in favour of the applicant for conversion as per G.O.No.9781 dated 23.03.17 of Govt. in R & DM Deptt.Odisha.</p> <p style="text-align: center;"><u>ORDER IN ORIYA VERSION</u></p> <p>Mouza: Padmapur-Tukuda, Khata No.16/6, Plot No. as mentioned above, Kissam: as mentioned above, Area: Ac.7.000 has been corrected in the name of Navkiran Enter Prises Pvt. Ltd., Niroj kumar Kansal, S/o- Ram Avtar Agrawalla, Vill:Bargarh, PS:Bargarh, Dist:Bargarh and the kissam of the land converted into Kissam Gharabari.</p> <p>Hence, the Record Keeper is directed to correct the ROR and issue intimation slip to the R.I concerned accordingly.</p> <p style="text-align: right;">(Dictd.) Sd/ 31.03.2021 Addl. Tahasildar, Boudh</p>	Unit	Amount	MR No./Date	Premium	7,00,000.00	0043971/269	Ground Rent	7,000.00	Dt.31.3.2021	D/F	500.00		Total	707500.00		Name of the R.T	Khata No.	Plot No.	Kissam	Total area to converted	Navkiran Enter Prises Pvt. Ltd through Niroj kumar Kansal	16/6	1	SJ-II	1.720	2	SJ-II	3.970	4	SJ-II	0.090	5	Atta	0.340	7	Atta	0.880			Total		7.000	
Unit	Amount	MR No./Date																																										
Premium	7,00,000.00	0043971/269																																										
Ground Rent	7,000.00	Dt.31.3.2021																																										
D/F	500.00																																											
Total	707500.00																																											
Name of the R.T	Khata No.	Plot No.	Kissam	Total area to converted																																								
Navkiran Enter Prises Pvt. Ltd through Niroj kumar Kansal	16/6	1	SJ-II	1.720																																								
		2	SJ-II	3.970																																								
		4	SJ-II	0.090																																								
		5	Atta	0.340																																								
		7	Atta	0.880																																								
		Total		7.000																																								

Translated copy attested.



 DISTRICT MANAGER
 OSCSC LTD.
 BOUDH

e-Despatch (For official use only)
Government of Odisha

CIVIL SUPPLIES SECTION		JANA SEVA MARGA, BOUDH	
WIER: No <input type="checkbox"/>	Yes <input checked="" type="checkbox"/>	SMS <input type="checkbox"/>	Local <input type="checkbox"/>
RP <input type="checkbox"/>	SP <input type="checkbox"/>	OP <input type="checkbox"/>	EM <input type="checkbox"/>



OFFICE OF THE
COLLECTOR & DISTRICT MAGISTRATE,
BOUDH, ODISHA

Letter No 139 //

Dated. 10/01 /2025
Email ID: cso.boudh06@gmail.com

To
The Proprietor,
M/S Navakiran Enterprises (P) Ltd.
Padampur, Tukuda,
Po-Khaliapali, Dist :- Boudh

Sub:- Show cause notice on violation the water (Pollution & Control) Act, 1974

You are hereby intimated that vide Letter No.211 dated 09.01.2025, Regional Officer, Office of the Regional Office, Bolangir under "State Pollution Control Board, Odisha" has detected some irregularities made by your industry without acquiring "Consent to Operate" can be permitted to run, only after flow of treatment plant is fully operational and also ash generated from the boiling plant is thrown here & there outside the factory premises. Also, the said dumps are not reclaimed properly and the dumps are not covered with soil, which results airborne ash in local atmosphere.

You are therefore, directed to comply on the violating condition as mentioned above U/S 33A of "The Water (Prevention & Control of pollution) Act, 1974" and amended thereafter to the concern authority and till submission of a clearance report of the authority to make the industry functional, your Rice Industry is liable to disengage from the Paddy Procurement operation for the KMS 2024-25.


Civil Supplies Officer
Boudh

Memo No 140 / Dt. 10/01 /2025

Copy to the State Control Board, Regional Office, Balangir for kind Information.


Civil Supplies Officer
Boudh

Memo No 141 / Dt. 10/01 /2025

Copy to PA to Collector, Boudh for kind information of Collector.


Civil Supplies Officer
Boudh


Addl. District Magistrate
Boudh

OFFICE OF THE REGIONAL OFFICER, BALANGIR
STATE POLLUTION CONTROL BOARD, ODISHA
Inspection Report

1. Name of the Industry & Address	M/s. Navkiran Enterprises Pvt. Ltd., At: Padampur, Tukuda, PO: Nuapali, Dist: Boudh
2. Date of inspection	28.08.2024
3. Name of the inspecting Officer and Designation	Er. (Mrs) Babita Singh, RO
4. Operational Status of Process Plant	Operational
5. Validity of Consent to operate (CTO)	Granted upto 31.03.2026 vide Regional Office, SPCB, Sambalpur letter no. 447 dtd. 28.01.2022
6. Production capacity as per CTO	Boiled Rice: 21 MT/hr, Broken Rice: 0.3 MT/hr and Rice Bran: 1.2 MT/hr
7. Detail of ETP installed (Process Unit Wise)	ETP Defunct during the day of inspection.
8. Whether ETP is fully functional or not	Not functional
9. Location of sampling and final discharge point	Untreated effluent discharged to land bypassing ETP
10. Findings of analysis report w.r.t discharge standard prescribed in CTO	Not complying standards
11. Specific information and remarks if any	The unit may be given a suitable direction for the above non- compliances.

Encl: Analysis Report


Regional Officer
S.P.C. Board, Balangir


Addl. District Magistrate
Boudh

page no. X



Tel : 0663-2950151
 Email : rospcb.sambalpur@ospcbboard.org
 Website : www.ospcbboard.disha.gov.in

OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 1070 Hospital Road, Modipara, Sambalpur-768002

Lab Ref. No. WW/BLGR/69/08/2024-25

Date: 02.09.2024

ANALYSIS REPORT OF WASTE WATER SAMPLE

Name & Address of the Industry : Source : Mrs. Navkiran Enterprises (P) Ltd
 At: Padampur, Tukuda, PO: Nuapali,
 Dist.: Boudh

Date of Sample Collection/ : 28.08.2024

Submitted on : 28.08.2024

Sample Collected by/ Submitted by : Er. (Mrs.) Babita Singh, RO, SPCB, Balangir

Sl. No.	Location of sampling point	pH	TSS (mg/l)	BOD (mg/l)	Oil and Grease (mg/l)
1	Outlet of ETP	6.5	132	120	8
	Board's Prescribed Standard	5.5-9.0	100.0	30.0	10.0

ANALYSED BY:

Asst. Deputy Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur.

DY. ENV. SCIENTIST

Deputy Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur

60/

[Signature]

**Asst. District Magistrate
 Boudh**

Inspection Report on alleged complaint against M/s. Navkiran Enterprises Pvt. Ltd., At: Padampur, Tukuda, PO: Nuapalli, Dist: Boudh

A complaint petition was received from Head Office, State Pollution Control Board, Bhubaneswar vide letter no. 17440 dtd.30.10.2024 regarding alleged disposal of untreated effluent by M/s. Navkiran Enterprises Pvt. Ltd., At: Padampur, Tukuda, PO: Nuapalli, Dist: Boudh as per the grievance petition filed by Sri Kishore Kumar Meher, At: Khairmal, PO: Raxa, Dist: Boudh.

In this connection, a joint field visit was conducted on dt.07.12.2024 consisting of the following officials of the Regional Office, SPCB, Sambalpur, and Regional Office, SPCB, Balangir to address the grievance petition.

1. Sri Manoranjan Pradhan, Asst. Env. Scientist, RO, SPCB, Sambalpur
2. Sri Swagat Anand Patel, Asst. Env. Scientist, RO, SPCB, Balangir

Sri Pratap Ojha, the Manager, was present and accompanied during the day of inspection.

The allegations in the grievance petition are as follows: -

1. The unit is illegally extracting groundwater by installing a deep borewell without obtaining permission from the Central Groundwater Authority (CGWA).
2. Waste Water from the unit is being discharged outside into Bandhamunda Nallaha and ultimately to the Mahanadi River.
3. The ash and solid waste generated from the unit are being dumped outside the unit premises.
4. The unit has encroached on Gochar Land within its plant premises and land *kisam* has not been changed to industrial use.

Consent Status of the unit: -

- The unit is a parboiled rice mill and has obtained Consent to Operate from the RO, SPCB, Smablapur vide letter no. 447 dtd. 28.01.2022 for the production of Boiled Rice – 21 MT per hour, Broken Rice- 0.3 MT per hour, Rice Bran – 1.2MT per hour, CPP(Husk Fired) – 0.75MW. The Consent to Operate the unit is valid up to 31.03.2026.
- The unit has been issued a Show Cause Notice by RO, SPCB, Balangir vide letter no. 3104 dtd. 20.09.2024 for non-compliance of Consent to Operate


Addl. District Magistrate
Boudh

conditions and non-functional ETP. The unit has not yet submitted any reply to the Show Cause Notice issued.

The observations made during the day of inspection are as follows: -

1. The unit was in operation during the day of inspection. The Effluent Treatment Plant was defunct during the day of inspection. Untreated wastewater was directly discharged to outside the factory premises by-passing the ETP. An effluent sample was collected from the final discharged point and analysis report is enclosed
2. The unit has provided a gravity dust settling chamber followed by a cyclone connected to the stack attached to the boiler as air pollution control devices.
3. The unit has not provided porthole and platform on the stack for stack monitoring. So, stack monitoring could not be done one the day of inspection
4. It was observed that the unit has made a provision for a holding pond within the plant premises for the storage of treated water after treated in ETP.
5. The ash generated from the husk-fired boiler was found to be dumped near the chimney area in a haphazard manner. The unit has no designated ash disposal area.
6. It may be apprehended that, the unit may dispose of some husk ash outside the plant premises as the existing disposal site inside the plant premises was exhausted and the unit has no other ash disposal area.
7. The housekeeping of the unit was not satisfactory.
8. The unit has planted a few numbers of trees within the plant premises.
9. The workers of the rice mill reside close to the rice mill. The domestic wastewater generated from their residences is being discharged to outside premises of the rice mill without any treatment.
10. Approximately 1.5 liters of water is required for the parboiling of 1 kilogram of rice. This rice mill has a capacity of 21 MT/hour capacity. This unit operates in two shifts of 8 hours each (Total 16 hours). In this scenario, the water requirement of the unit per day during operation is $(21000 \times 16 \times 1.5 = 5,04,000$ liters). So the total water requirement is 504000 litres or 504 Cubic Meters approximately.

GN

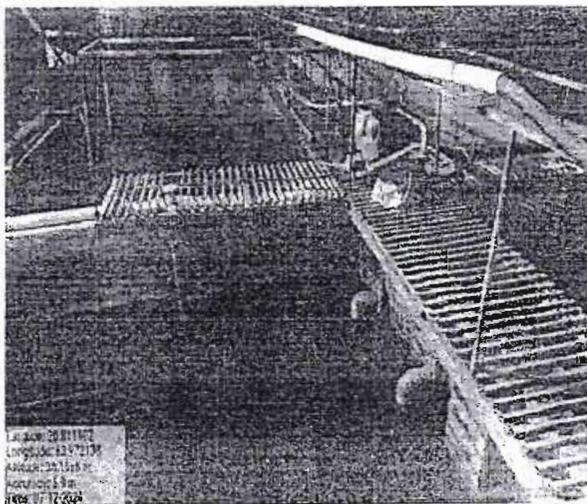
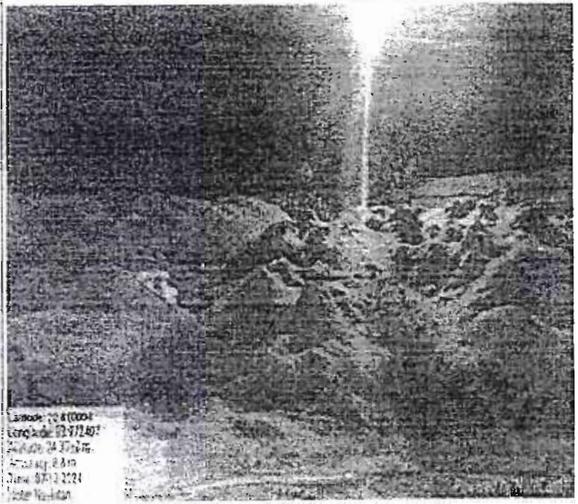
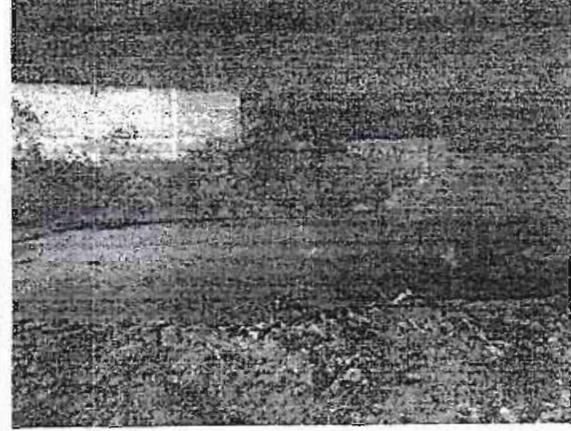
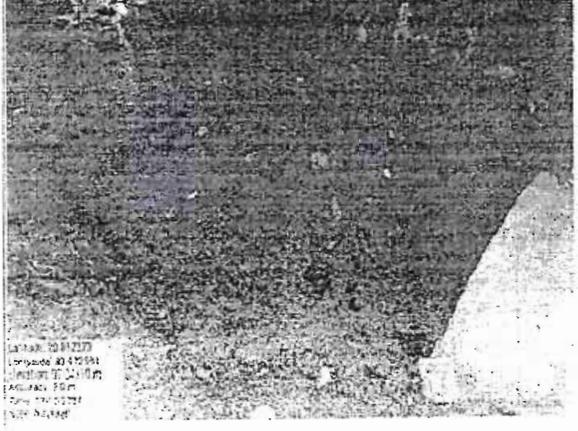

 Addl. District Magistrate
 Boudha

11. Further, the unit has set up a 10 TPH boiler and the boiler requires about 10 KLD of raw water as reported by the unit representative.

12. It was observed that the unit has dug 8 nos. of bore well and is drawing ground water for industrial use and the unit representative was unable to show the clearance of CGWA authority.

13. As per the unit representative, some Gochar land is kept inside the plant premises while surrounding lands are acquired by the unit. However, it may be verified by the revenue authority.

Photographs taken during inspection:

 <p>Latitude: 20.811472 Longitude: 82.721394 Altitude: 32.156 m Accuracy: 1.9 m Date: 07/12/2024</p>	 <p>Latitude: 20.810004 Longitude: 82.721407 Altitude: 34.375 m Accuracy: 2.8 m Date: 07/12/2024 User: YouView</p>
<p>500 KLD Effluent Treatment Plant was not in operation</p>	<p>Husk ash was disposed of in a haphazard manner near chimney area</p>
	 <p>Latitude: 20.812127 Longitude: 82.721591 Altitude: 32.110 m Accuracy: 3.0 m Date: 07/12/2024 User: YouView</p>
<p>Treated water holding pond inside the plant premises</p>	<p>Domestic wastewater discharged outside without any treatment</p>

[Handwritten Signature]
Additional District Magistrate
Boudh

Colour photo of Page no- 83

	
<p>500 KLD Effluent Treatment Plant was not in operation</p>	<p>Husk ash was disposed of in a haphazard manner near chimney area</p>
<p>Treated water holding pond inside the plant premises</p>	<p>Domestic wastewater discharged outside without any treatment</p>

Colour photo attached.

[Signature]
 CSO CUM DISTRICT MANAGER
 OSCSC LTD.
 BOUDH

Recommendation: As the unit failed to comply with the SCN issued earlier to the unit and further violated the consent conditions as observed above. a suitable direction may be issued to the rice mill for immediate compliance.

Asst. Env. Scientist
RO, SPCB, Sambalpur

Asst. Environmental Scientist
Regional Office of State Pollution
Control Board, Sambalpur

Asst. Env. Scientist
RO, SPCB, Balangir

Asst. Env. Scientist
State Pollution Control Board
Regional Office, Balangir

GN

Addl. District Magistrate
Bo Boudh

Tel : 0663-2950151
 Email : rospcb.sambalpur@ospcbboard.org
 Website : www.ospcbboard.odisha.gov.in



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

Lab. Ref. No. WW/BLGR/96/12/2024-25

Date: 12.12.2024

ANALYSIS REPORT OF WASTE WATER SAMPLE

Name & Address of the Industry / Source : M/s. Navkiran Enterprises (P) Ltd.,
 At: Padampur, P.O: Nuapali,
 Dist.: Boudh

Date of Sample Collection/ : 07.12.2024

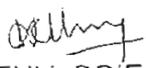
Submitted on : 07.12.2024

Sample Collected by/ Submitted by : Sri Swagat Anand Patel, AES, (RO, SPCB, Balangir) &
 Sri Manoranjan Pradhan, AES, (RO, SPCB, Sambalpur)

Sl. No.	Location of sampling point	pH	TSS (mg/l)	BOD (mg/l)	Oil and Grease (mg/l)
1	Outlet of ETP discharged to holding pond	5.8	126	160	5
Board's Prescribed Standard		5.5-9.0	100.0	30.0	10.0

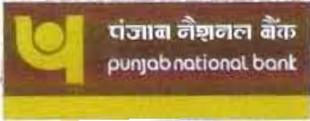

 ANALYSED BY:

Asst. Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur.


 DY. ENV. SCIENTIST

Deputy Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur


 Addl. District Magistrate
 Boudh



बक्शी बाजार, कटक (ओडिशा) (0099)
Buxi Bazar, CUTTACK (Odisha) - 753001

केवल तीन माह के लिए वैध
VALID FOR THREE MONTHS ONLY
2 6 0 9 2 0 2 5
D D M M Y Y Y Y

मांगे जाने पर ON DEMAND PAY REGISTRAR NATIONAL GREEN TRIBUNAL

या उनके आदेश पर OR ORDER

रुपये RUPEES ** One Thousand only**

प्राप्त मूल्य के बदले अदा करें
FOR VALUE RECEIVED

₹

1,000.00

UOV 914212

शाखा क्रमांक Branch Serial No.

0001/2025

पंजाब नैशनल बैंक
punjab national bank

अदाकर्ता शाखा एवं वि० सं० Drawee Branch with D.No.

D.No. 2107 - FINACLE -
CDPC DELHI FINACLE

Purchaser: RTGS -INTERBANK ACCOUNT

Draft is signed singly as it is for amount upto Rs. 50,000/- .
(NOT OVER Rs.1000/-)

प्राधिकृत हस्ताक्षरकर्ता जी.डी.पी.ए. सं.
AUTHORISED SIGNATORY WITH GBPA No.

प्राधिकृत हस्ताक्षरकर्ता जी.डी.पी.ए. सं.
AUTHORISED SIGNATORY WITH GBPA No.

914212 0000240000

16

4418/1 SECURITY NUMBER 12/15/2015

एल टी एल
एल ओ एल
एल टी एल
एल ओ एल

9
8
7
6
5
4
3
2
1